[Shri Pranab Mukherjee] fight in a better way in the international forum. I would like to submit one small point of Mr. Bhupesh Gupta. I know that many a time we have failed in UNCTAD and in GATT. But I may say for the information of the hon. Members that I also had to rush to Geneva like my predecessors, but this time I snatched something !rom the developed countries. We tvere able to establish the Common Fund and more s0 the second window for the Common Fund which will help the developing countries in a big way. We have been able to establish this after protracted discussions which were initiated by my friend. Mr. Chattopadhyaya, in Nairobi UNCTAD and which we could conclude in Geneva where we were able to estab-sish the Common Fund.

3 P.M.

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SHRI HARI SHANKER BHABHRA: What about my question?

SHRI PRANAB MUKHERJEE: In the Agreement itself, it has been admitted that the developing countries will be permitted to have some sort of subsidies in their items. Therefore, it will help us to fight against the United States of America.

STATUTORY RESOLUTION SEEKING DISAPPROVAL OF THE ESSENTIAL SERVICES MAINTENANCE (ASSAM) ORDINANCE, 1980—Contd.

THE ESSENTIAL SERVICES MAINTENANCE (ASSAM) BILL, 1980

STATUTORY RESOLUTION SEEKING, APPROVAL OF THE NOTIFICATION ISSUED UNDER THE ESSENTIAL SERVICES MAINTENANCE (ASSAM) ORDINANCE. 1980 DECLARING CERTAIN SERVICES AS ESSENTIAL

THE VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA): Now, further discussion on the Resolution. Shri Jagdish Prasad Mathur will continue his speech.

श्री जगदीश प्रसाद माणुर (उत्तर प्रदेश) : श्रीमन, मैं कल प्रस्ताव पढ़ चुका हुं इसलिए उसको दुबारा नहीं दहराऊंगा। समय कम है इसलिए मुद्दे की बातें कहंगा। जैसा कि मैंने कल भी कहा था, हमारेशामने एक बहत ही भयानक विधेयक रखा गया है इसलिए मैं इसका सिद्धान्ततः और व्यवहारतः दोनों तरह से विरोध करता है। गद्यपि विधेयक लोक सभा से पारित कर दिया गया है फिर भी मैं समझता हूं कि इस संदर्भ में गहराई से विचार करने के पण्चात यह विधेयक वापस भेजा जाना चाहिए। इसमें जी असीम शक्तियां मांगी गई है, क्यों मांगी गई है। यह सीधा सवाल है। विधेयक में वर्णित उद्देश्यों का पहला वाक्य है हिक ग्रसम के ग्रन्दर मास मुबमेन्ट चल राहै इसका ग्रर्थ है कि सरकार स्वीकार करती है कि यह एक भारी जन-ग्रान्दोलन है। ये ग्रधिकार इस मास मवमेन्टको दबाने के लिए मार्गे गये हैं। ग्रपने बिल के प्रयोजन के पहले वाक्य में यह कहा है। जब किसी सरकार के विरोध में एक मास मुधमेन्ट खड़ा हो जाए, तो चुनना पड़ेगा कि सच्चा कौन है: उर्द् में कहाबत है:

"ग्रावाज ए खल्क नक्कारे खुदा।" इसका मतलब है कि यदि जनता एक होकर खड़ी हो जाए तो वह परमेश्वर की ग्रावाज होतो है। एक ऐसी परमेश्वर की ग्रावाज के रूप में ग्रसम की सारी जनता खड़ी है। वहां एक व्यक्ति नहीं खड़ा बल्कि संपूर्ण जनता एक व्यक्ति वनकर खड़ी हो गई है। उस को दबाने के लिए ग्रापने यह विधेयक प्रस्तुत किया है। मैं जानना चाहता हं लोगों का जुमें क्या है? उनका जुमें केवल यह है कि वे चाहते हैं कि उनको ग्रायिक, राजनैतिक, सांस्कृतिक विशेषताएं ग्रीर ग्राधिकार सुरक्षित रहें। इस बात को हमने स्वीकार

किया है । संविधान के अनुसार स्वीकार किया है। इसे पंडित जवाहरलाल नेहरू ने स्वोकार किया था ग्रांट श्राप भी स्वीकार करते हैं । फिर उनका बहना है कि जो विदेशी असम में आ गए हैं उनको बाहर निकाला जाना चाहिए क्योंकि असम की जो अपनी विशेषताएं हैं वे नच्ट न हों। पहले असम एक प्रदेश था, श्रव उसके कई राज्य बन गए हैं। उन सब की विशेषतात्रों की समाप्ति हो जाएगी यदि श्रोदरक्हेल्मिंग संख्या में, श्रयांत बहत वडी संख्या में, विदेशी लोग वहां स्नाकर बस गए हैं। झगड़ा इतना है कि सरकार कहती है 1971 से पिदेशियों की गिनती करों, और वह कहते हैं 1951 से करों। श्राप इस बात को तो श्रयान्य नहीं कर रहे हैं कि असम में विदेश आए हैं। सवाल केवल इसना है कि कब से फिल्ली की जाए इतनी बात के लिए जनता के विरोध में इतना यहा अस्त आप मांग एहे हैं। इतना वड़ा भस्य श्रापका हम हैसे दे होंगे ? प्रार किसे दे देंगे ? यदि जोई और मरकार होता तो मैं मान लेता कि ईमानदारी से दिए गए अधिकारों का द्रवयोग नहीं होगा । पूराना इतिहास में दृहराना नहीं चाहता। 1980 के ग्रंदर भाप प्रदेशों में जीत कर आए । आप महाराष्ट्र में, कर्णाटक में, उडीसा में इसी। प्रकार के विधेयक लाए । केन्द्रीय सरकार ने भी जुनाव के तुरन्त पश्चात प्रिवेन्टिय डिटेन्शन एक्ट बनाया। जब चरणसिंह की सरकार ने यह ऋध्यादेश आरी किया तब आपने उसका डट कर विरोध किया था। परन्तु स्वयं पहला काम श्रापने यही किया इस सारी पृष्ठभूमि में आरप को ये अधिकार कैसे दिए जाएं? नहीं देने चाहिएं । श्राप कहेंगे कि हम इनका दुरुपयोग नहीं करेंगे। लेकिन आपने कौन-सी बात को है जिससे हम आपके कथन पर विश्वास करें कि श्राप दुरुपयोग नहीं करेंगे? मैं इमरजेंसी की घटनाओं को 554 RS-4

दुहराना नहीं चाहता। उर्ड़≀सा का विधेयक हमारे सामने हैं, महाराष्ट्र का विधेतक हमारे सामने है आपने इरादे अच्छे नहीं दोखते । आप यह उहे हैं दि जो श्रावश्यक यस्तुएं हैं, अर्थात जो चीज श्राम अ। दर्भाको मिलनी चाहिए उन को बचाने भीर इन्हें लाने ले जाने के लिए ऐसा कर एहे हैं। में पूछता चाहता हू हि ये झंझट शुरू िसने दिए ? अपसाम के आन्दोलन की दस महीने होने आये हैं। पहल किस ने जी? श्रीभन, पहल ग्राप ने की, याना वांग्रेस पार्टी ग्रीर सरकार ने की । अभि ने पहले इस मान्दोलन का विरोध करने के लिए बंगालियों को खड़ा किया। विस ने रेलें पहले रोकी थीं? किस ने बसें रोधी थीं। किस ने माल अपने के रोका था रे पहले अपने ने रोक्षा। आप ने यह सब प्रायम्भ किया । उस श्रान्दोशन हा मुदाबला करने के लिए आपने ईमानदारी से काम नहीं किया। ब्राप ने नाम्ब्रदारिकता भड़राने औ चेध्या औ । कल के समाचा*पत्रों* में छपा है ि कांग्रेप (काई), जो कि सरकारी पार्टी है, की सहायता से द्वारा जवाबी म्रान्दोलन खड़ा किया जायेगा । ये म्राप के इरादे हैं। अपन के इरादे यदि ये न होते ग्राँए आप कहते कि हम आन्दोलन से पैदा हुई कठिनाइयों का सामना करने के व्हिए श्राप शक्ति चाहते हैं तो मैं शायद स्वीकार कर लेता । स्राप शक्ति कौन सं: मांग रहे हैं ? आप मामूली शक्ति मांग लेते तो मैं मान लेता । लेकिन अंग्रेजी में जिसे ड्रेकीनियम पावर्स कहते हैं. ऐसी असीम शक्ति आप चाहते हैं जो शैतान के पास भी उ होती । म्राप वे इस विधेयक में सारी सेवामों की गिनती कर दी है, कोई ऐसी चीज नहीं बर्च: जिसे आप ने शामिल न किया हो। यदि कोई बच गयी तो वह भी आसाम सरकार ग्रौर केन्द्रीय सरकार से सम्बन्धित विधेयक की 14वीं धारा के अन्दर आ जाएगी। दुनिया जी कीन सो चंअ बचेगी जो प्रदेश का सरकार और किन्द्राय सरकार से सम्बन्धित न हो ? आध ने एक-एक चीज गिना दो, जेई चोज छोड़ी नहीं है।

उस के पश्चात आप व्याख्या करते हैं कि भाप क्या-क्या दंड देंगे। यदि कहीं सड़क पर कोई चला जा रहा हो भौर पुलिस के अधिकारी को लगे कि वह भान्योलन से सम्बन्धित है तो वह बिना घारेन्ट पकड़ कर बन्द कर देगा । उस की जमानत नहीं हो सकती, वह **ग्रदा**लत में भी नहीं जा सकता । मकवाणा साहब मेरे मित्र हैं। अगर वह इनकागनीटो यासाम चले ायं, मानो, कछार चले जायं ग्रीर वहां नुम रहे हों तो उन को भंत्र भरान्ता समझ कर पूलिस वाला ग्रन्दर कर देगा । उन को दो-तीन दिन लग जाएंगे रह बताने में कि मैं हिन्दुस्तान का होम मिनिस्टर हु, पुझे छोड़ दो । ग्रगर मकवाणा साहब चाहते हैं कि उन के ग्रागे-पीछे झब्बेवाला न हो, पुलिस न हो और वेपकड़ेन जायं, स्वतंत्रता से घूम सके तो मैं समझता हूं कि यह अधिकार उन को नहीं लेना चाहिए। लेकिन वह ऐसा नहीं करेंगे। बगैर झब्बेवाला चपरासी ग्रोर पुलिस के वह जाना भी नहीं चाहेंगे।

फिर आप ने हड़ताल की क्या क्याख्या की है। हड़ताल करना मजदूर का अधिकार है, हर कर्मचारी का अधिकार है। मैं तो कर्गा कि यह मजदूर का फंडाभेंटल राइट है। अगर हड़ताल करने का अधिकार चला जाये तो मजदूर मिल मालिक के साथ लड़ नहीं सकता। एक तरफ आप कहते हैं कि मजदूरों का भला करना चाहते हैं, गरीबों का भला करना चाहते हैं और दूसरी तरफ आप

हर क्रमंचारी से हड़ताल का ग्रधिकार भी ले लेना चाहते हैं। हड़ताल की ही बात नहीं। भ्रगर वह यह कहें कि वह आप की नीकरी नहीं करना चाहता, आप ने एपोइन्टमेंट दिया, परन्तु नौकरी नहीं करना चाहता, तो भी आप उसे पकड़ लेगे । यानी वह क्या करे, कैंसे करे, कहां करे, नौकरी करे, न करे-इस का भी आप ने अधिकार इस विधेयक के तहत छीन लिया है । फिर मुजरिम कीन होगा । जो हड़ताली हैं वह तो पकड़ ही लिए जाएंगे । साथ ही यदि किसी ने पैसा दिया है तो भी मजरिम होगा । वदि पुलिस से बचने में किसी की सहायता करता हैतो भी सजापाएगा। 1942 के भ्रान्दोलन में मैं छोटा था, तब भी इतने कड़े कानुनों का सामना नहीं करना पड़ा था । यह तो अंग्रेज क्रां तानामाही से बढ़ कर सानामाही है ।

श्रीमन्, क्रिमिनल प्रोसीजर कोड की कोई धारा भी हो, कैसी भी हो उस के ऊपर यह कानून है। कमाल है। जो चीजें पूरी एक सेंचुरी से चली या रही हैं उन के उत्पर भी यह कानून है। यह कानून इंडस्ट्रियल डिस्प्युट्स एक्ट के भी ऊपर है। मुझे याद है इंडस्ट्रियल रिलेशन्स बिल जनता सरकार लायी थी। बहुत से मजदूर संगठनों ने उस का विरोध किया, वह वापस हो गया । मुझे याद है जनता सरकार के समय मध्य प्रदेश में बिजली विभाग के अन्दर हड़ताल हुई थी । उस के सम्बन्ध में एक ग्राहिनेंस जारी किया गया तो वावेला मच गया । कांग्रेस (ग्राई) के लोगों ने इन्दिरा गांधी से ले कर मकवाणा साहब ग्रीर नीचे तक सब ने विरोध किया। हम ने ह मार्डिनेंस वापस ले लिया । म्राप मजदूरों की, गरीबों की दुहाई देते हैं, लेकिन आप उन के लिए कोई भी ग्रधिकार छोड़ना

नहीं चाहते । माना जिन्दगी का अधिकार भी छोड़ना नहीं चाहते । मंत्री महोदय. श्रासाम की जनता मरती क्या न करती।

> वेकसी हद से जब गजर जाये. कोई ऐ दिल जिये कि मर जाये।

आज यह हकीकत है कि मरता क्या न करता । श्राप यह विधेयक ले कर जनता के सामने जायेंगे ग्रीर कहेंगे कि संसद ने हमें यह ग्रधिकार दिया है। हमारे मत्थे यह लगा कर ग्राप उन पर यह जुल्म नहीं ढा सकते । इतना ही नहीं, अर्भा थोड़ी देर में एक दूसरा भी बिल श्राने वाला है। उस की चर्चा इसलिये कर रहा हूं कि इस विल का ग्रीर उस का संबंध है। मैं उस के डिटेल में नहीं जाऊंगा क्योंकि श्राप एक एक बिल ले रहे हैं । इस दूसरे विधेयक से राष्ट्रपति महोदय इस सदन के अधिकारों के उत्पर जा कर कोई भी कानन, कोई भी कायदा वना सकते हैं। मैं उस की वैधानिकता को चैलेंज नहीं करता । संविधान की धारा 356 में साफ कहा गया है कि यदि किसी प्रदेश के ग्रंदर कानुनी तौर से काम न चल सके तो राष्ट्रपति अपने हाथ में शासन का अधिकार ले लेंगे, परन्त वह लेजिस्लेटिव पावर्स नहीं लेंगे। ग्राप इस मूल भावना का विरोध कर रहे हैं। ग्राप 357 धारा का हवाला देंगे। ग्राटिकिल 357 यह ग्रधिकार देता है कि पार्लियामेंट चाहे तो राष्ट्रपति को यह लेजिस्लेटिव ग्रधिकार दे दे। मैं मकवाणा साहब से पूछना चाहता हं कि 1947 से ले कर हिन्दुस्तान को ग्राजाद हुए ग्राज 1980 ग्रा गया, एक दिन मुझे बता दीजिए कि जब किसी प्रदेश के लिये इस धारा का इस्तेमाल किया गया हो, धारा 357 का आप ने सहारा लिया हो? यह पहली बार है। क्यों है? इस का मतलब है कि भ्राप चाहते हैं कि विधान सभा को, पालियामेंट को, सब को अलग

रख कर राष्ट्रपति केनाम पर ग्राप स्वयं सारे ग्रधिकार ले लेंगे । कीन ले लें---ज्ञानी जैल सिंह, मक्क्षाणा साहब ग्रीर श्रीमती इन्दिरा गांधी । राष्ट्रपति का काम तो फीगरहेड का है।...

Maintenances (Assam)

Bill, 1980

उपसमाध्यक्ष (श्री सवाई सिसोदिया): माथुर साहब, 12 मिनट हो गये हैं। संक्षेप में बोलिये।

श्री जगदीश प्रसाद माथुर: इतना जलम मत करिये । मैं विषय पर ही बोल रहा हूं । कांस्टीट्यूशन के अनुसार राष्ट्रपति मात्र फीगरहेड है । विधान सभा ग्रौर संसद के ग्रधिकार भी बाप श्रपने हाथ में ले लेंगे। जाहिर है कि तीन व्यक्तियों के हाथ में यह ग्रधिकार रहेंगे—दो सज्जन ग्रार एक देवी। ग्राप एक तानाशाह के रूप में असम पर हक्तुमत करना चाहते हैं। मैं सचेत करना चाहता हंश्रीमन् यह तानाशाही नहीं चलेगी, नहीं चलेगी ।

PROF. D. P. CHATTOPADHYAYA (West Bengal): In May or June 1977 what happened when you forced the Vice-President to go to polls?

SHRI JAGDISH PRASAD MATHUR: We, you give me one example where Article 357 ha^ been invoked since 1947 when India became inde-pent. You just give one example. (Time bell rings)

लिये? श्रीमन्, ग्रापने घंटी बजा दी, बैठना पड़ेगा, जनता की आवाज को दबाने के लिये। लेकिन मैं कहना चाहता हूं कि जनता की ग्रावाज दवायी नहीं जा सकती सच्चाई की स्रावाज घोटी नहीं जा सकती। इसलिये मैं सदन के सदस्यों से सानरोध कहना चाहता हूं कि यद्यपि यह विधेयक लोक सभा में पास हो गया है, उस के बाद भी इस को एक बार फिर वापस

भेज दिया जाय । लेकिन अब तो कांग्रेस (ई) की जोत के लिये काफो संख्या इस सदन में हो गयी है । उस के यस पर पास तो अध्य करवा ही लेगे, लेकिन इसारा विरोध शहेगा । हम असम की प्राच्या के साथ खड़े होंगे क्योंकि यह अपनी साम्ह्यीक, राजनीतिक और आधि संबर्ध दर्भ है। है। की प्राप्त का का का है। है। है। एस के लिये अपनी जाए का का नाम है। है। है।

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The question was proposed.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA); Sir, f beg to move;

"That the Bill to provide for the muintenancy of certain essential of vices and the normal life of the commodity in Ascata, as passed by the Leit School, he taken jute consideration."

Sir, I has shown the following Re-

"That in bursuance of sub-section (2) of section 2 of the Essential Services Maintenance (Assembly Ordinance, 1980 (No. 2 of 1980), this House approves the issue of Government of Assam, Political Department notification No. PLA-334/80/7, dated the 7th April, 1980, declaring the services in connection with the production, supply distribution of water and electricity including the services under the Assam State Electricity Board constituted under the Electricity (Supply) Act, 1948, to be essential services for the purposes of the said Ordinance."

Now, Sir, I have come forward with this Bill and this Resolution before this House. This is because of the unprecedented situation which has been created in Assam due to the agitation. Sir, as the hon, Members of this House know, this, agitation which was started primarily for the

removal of the foreigners from Assam, has taken a shape where it became communal, some secessionist elements also participated in it and disturbances have been created throughout the State of Assam. The essential services have not been allowed to function and goods like petroleum, petroleum, products and so on, have not been allowed to be moved from the State of Assam. As a result of this, not only the people of Assam, but the people of the entire North-East Region as well are suffering. The hon. Member was very harsh when he said that this is a draconian measure. The Government is not there to use draconian measures against the workers. Whin he is advocating the cause of the workers I would like to point out one thing to the hon. Member. I would tike to ask him whether this adilation is belying the workers or it is harming the cause of the workers. As the bon Members of the House know, there are some 1100 wegons, leaded with pluwood bemboo, timher into as a so on, which are held up in them of the Gaubati station. The Structed fectories of Bokasan and Tinuthia are not working because pirmond is blocked there. Nothing is mercing from the State of Assam. In the wooteraft factory at Mariani also picketing is going on. As a result of this, 20,000 workers are affected. Is it for the workers? Is the agitation meant for the workers? How does it help the workers? Can the hon. Member convince me that this helps the workers? This Bill which I have brought forward before this House is only intended to allow the workers to function, to work. This is only intended to allow the essential services to function. It is in such a state of affairs and to improve the situation that I have broubgt forward this Bill and this Resolution before this House. The hon. Member said that the Government is again imposing Emergency.

SHRI JAGDISH PRASAD MA-THUR: I have not said it. SHRI YOGENDRA MAKWANA: You said that. You reminded me about the Emergency of 1975. (Interruptions) But I would like to remind him that the people of India have again voted us to power. This shows that the people of India are now disillusioned by your Emergency slogans.

Sir, the hon. Member has referred to arrests without warrant. This is nothing new. This is there in the Criminal Procedure Oode also. If there is a cognisable offence, the person can be arrested without warrant. (*Interruptions*).

श्री फंगदिश प्रसाद माथुर: अगर कोई सस्पिशन में चला आए तो कागनिजे-बुल आफेंस कसे होगा ?

श्री योगेन्द्र मकवाणा: श्राप को तो ऐसे हो नाइट-मेथर है, हम क्या करें।

He said about the word 'strike' also. He was critical about the definition of the word 'strike'. I would like to draw his attention to section 2(q) of the Industrial Disputes Act, 1947. The same definition which is given in the Industrial Disputes Act has been reproduced here, with a little bit change in words here and there. It does not make any vital, change in the definition. The same definition has been produced here. (Interruptions).

SHRI JAGDISH PRASAD MATHUR: Why have you overridden the Industrial Disputes Art here? (Interruptions).

SHRI YOGENDRA MAKWANA: I do not want to go into the details of this. This issu.a has been discussed in this House several limes.. Many things have been said in this House about the agitation, not only by the Members of the Opposition, but by the Members from this side as well- Sir, the Ordinance was promulgated by the President on the 6th April, 1980 and now I have brought, forward this Bill to give it a form o'f an Act.

With these words I oppose the Resolution moved by Mr. Mathur and I

lequest the hon. Members of this House to support my motion and pass the Bill.

The questions were proiooscd.

SHRI S. W. DHABE (Maharashtra); Sir, the reason given by the hon. Home Minister just now for bringing for ward this Bill before the House is that Assam is suffering and that is why this Bill iias become essential maintaining certain services-. Sir, no body can object to the movement or transportation of goods. Essential services should be maintained carried on properly. And if that was the only objective, there was no need for bringing in such an essential ser vices maintenance Bill. If the,, ordi nary law was not sufficient certainly they could have thought of bringing in a new legislation for maintenance o'f essential services. The hon. Home Minister just now referred to the In dustrial Disputes Act, 1947. is already a provision under section 22, prohibiting a strike in the public utility services. Public utility services under that Act are more or less the same as essential services. They have been defined in the Act itself under section 2(n). It is said: Public utility service means any railway service, any section of an industrial establishment any postal telegraph or telephone service, any industry which supplies power, light or water to the public, any system of public conservancy or sanitation or any industry, specified in the First Schedule which the appropriate Government may, if satisfied that public emergency or public interest so requires, by notification in the official Gazette, declare to be a public utility service for the purposes of this Act, for such period as may be specified in the notification.

Sir, under the First Schedule, of the Act industries are sP-tioned, such as transport, banking cement, coal, service in hospitals and dispensaries. There are so many other services also mentioned ii First Schedule. The Act also provides

[Shri S. W. Dhabe] for punishment if they go on illegal strikes and the procedure for punishment is also mentioned therein. Sir, the Industrial Disputes Act provides all the necessary measures required 'for maintenance of essential services. Why then has this Bill been brought forward? As has rightly been described by Mr. , Mathur, this is a dra-conian law becaus.3 they want to change the whole concept of the essential services. I" clause 2, sub-clause (xiv'i they hav.c said; Any service wi!i be an es: " service. They have brought it under this sub-clause 'any other service', so that they have got wide and ample powers which are not contemplated in the Constitution. I am certain that this law will be struck down as illegal and discriminatory because the Government cannot take over all the powers and declare even domestic, private or any other service as an essential service. If this law is passed, it will be taken as a precedent for passing such laws in other States. I find that this Ordinance was promulgated on the 6th April. 1930. I would like to know from the Minister how many strikes have taken place, what a.ction has been taken under this Ordinance, what is the implementation, how many workers have been imprisoned or arrested and how many trade union leaders have been taken to task? The Minister was saying so much that the situation in Assam requires maintenance of essential services. What effort has been made by the Government in calling thP trade unions of Assam? There are big trade unions in Assam in the tea plantations and other industries. Have they held any conference till new for seeking their cooperation in such a situation? If so, I would like to know when it was held and whether it was held by the Central Government, o.- the State Government or by the Governor and what the decisions were of such a conference for the maintenance Of •essential services. Even the Prime Minister recently called a meeting of

the trade union leaders wh0 are very-much interested in maintaining industrial peace and increasing production. Under the circumstances, if you think about this question, you will find that this law is a planned conspiracy against the entire working class. This was brought on 6th April, 1980 and I would iike t0 know how much implementation has been made under this law and whether this law has been used or not,

Sir, three Ordinances, have been issued. Thereafter in Maharashtra it wa issued, on 12th of May, 1980. Tin. same it was issued in Gujarat. On 24th of May, 1980. it was issued in Orissa, all these states under President's Rule. This Ordinance about maintenance of essential services was opposed by all the trade unions in Maharashtra. On 30th of June when the Assembly was t0 meet, it was also stated that there would be demonstrations and all the trade unions and workers would come on the streets. The Maharashtra Government withdrew the Ordinance. But in Gujarat and Orissa, these Ordinance are continuing. It is continuing in the State from where the Home Minister comes. In Karnataka also there was no strike notice even. And what is the discrimination between labourers and employers? The working class is against this Ordinance which is meant to curb the working class movement in this country. Not only that, the Government is using iron-hand methods to curb the trade union movement. On the other hand, if the employer declares an illegal lockout, there is no provision in the whole Act? If the private management or the contractors or any other management themselves suspend these services, nothing has been provided in this Act to take action against them. They cannot be arrested under the provisions of this Bill. Sir, the balance has to be kept. If the workers g0 on an illegal strike, they are taken to task. SJimilarly for illegal lock-outs and closures, action must be taken. I say it with anguish that the Government has used hard

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measures against the worjung class only but have conveniently left the management completely out of these laws. Probably they have helped them in the elections.

Sir, what is provided in this law? Let us see the definition of strike under the Industrial Disputes Act. I may read the definition of 'strike' given in clause (c):

"Refuses to work overtime when work is necessary, for the maintenance of any essential service, any other conduct which is likely to result in or result in cessation or substantial retardation of work in any essential service."

Sir, if you read sub-clause (i), it is so wide that if a man is absent for legitimate work, or is ill and sends an application for casual leave, he can be hauled up. That is why the whole law is bad. The Police have been given unlimited powers. They can say that any person is responsible for any conduct which is likely to result in cessation or substantial retardation of work and can misuse these powers completely. Therefore, it is wrong in principle to give powers to the bureaucracy which can be misused. In this connection, even the punishment which is provided in this Act is rather stringent. The punishment which has been provided even for a trade union worker who instigates the strike or even makes a speech in connection with the strike can be imprisoned for one year and a fine which may extend to Rs. 2000. If the Government really seeks co-operation of the working class, trade union leaders to maintain essential services in the Assam State or any other State like Gujarat, Orissa or Maharashtra, the way is not to bring such legislations but to seek their co-operation and get their emotional involvement.

Sir, in this connection, even the last Government—the Janata Government —was also not above the board. It also brought the Industrial Relations was sitting on this side, similar provisions were made in that Bill. "Essential services" meant essential services in the First Schedule of the Bill, though it does not say "any other service". The same services are reproduced in this Bill. And, Sir, in that Bill of 1978 it was provided that "essential services" meant services in the Schedule which have been reproduced here with the addition of 'any other service'. And the Bill provided in Clause 90 that any strike in the essential services shall be illegal, thus right to strike was taken away under clauses 137 and 139 punishments were provided for going on illegal strike or instigating it. The Bill was opposed by all the trade unions, including the trade unions which were supporting the Congress (I) and also all the persons sitting now on treasury benches. When the Bill came before the House, many members opposed it; the entire Opposition opposed it. I fail to understand why Mr. Makwana is so known about this Bill. The Essential Services Bill will not help the Government for solving any questions except to get the ill-will of the entire working class not only in Assam but also outside Assam.

Lastly, Sir, this is something very strange. ' It overrides many Acts. It overrides the Industrial Disputes Act, it overrides the Criminal Procedure Code. I would like to know it from the hon. Minister whether, if a man is convicted hi a summary trial, whether he will have the right of appeal or not. Under clauses 9 and 10, if a man is convicted in a criminal court, because of these clauses he will lose all the rights of appeal. Are there really such criminals among the persons who are working there that they should have no right of appeal? Even in murder and such other cases, people have the right of appeal But here the right of appeal also is being taken away. The draft is so drastic that I would request him to withdraw this Bill and not to press such a Bill which will give a bad name not only to him

[Shri S. W. Dhabe]

The question of Assam is entirely different. It is a political question and political questions have to be solved politically. On the 21st of June, the Pradesh Congress Committee of Assam of which Mr. Sarat Chandra Staha, ex-Chief Minister, is a very eminent leader . . .

THE VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA): Mr. Dhabe, you are completing the time allotted.

SHRI S. W. DHABE: I am just finishing, Sir. I know the time given, for the last so many days they were trying for a solution. On the 22nd of June, 1980, the Congress, CPI, CPI(M), RSPL and the Lok Dal and others met and issued an appeal and suggested a solution. They have given the guidelines under which the problem should be solved. They have given the guidelines in the appeal. And the impression gathering is that the Government is not solving the question and is delaying it only for selfish ends and in political interests. Why is the Assembly kept alive while the constitutional machinery has failed? Neither are you restoring the popular Government nor are you dissolving the Assembly. In some States, just by a Gtroke they dissolved the Assembly without any good reason or other but here, nothing is possible or is being done. Still Government is keeping the party and the MLAs intact and a political solution is evaded. The problem of Assam is to be solved politically and I fail to understand why, if the constitutional machinery is there, identification of foreigners cannot start. Dialogue has been going on for such a long time. Why did Government not take action unilaterally to find out who the foreigners are? Is ifc not its duty to see who are citizens and who are not? A joint appeal was issued by all the political parties, but no negotiations are being held. A dangerous delay is there. It is obviously for some other reasons, except for the interests of Assam and the interests of the country. Again I say the hon. Home Minister should

withdraw this Bill. The ILO has said that sometimes a strike is to be restricted, but there is no right to restrict a strike in any service by U3e of blanket power by the Government. The provisions are against the fundamental rights and the rights of the working class people. So I would request him to withdraw this Bill.

PROF. D. P. CHATTOPADHYAYA: Mr. Vice-Chairman, Sir, I rise to support the Bill moved by Shri Makwana and to oppose the Resolution moved by Shri Mathur. Sir, it is not a very pleasant duty on the part of any Member of the House to support such a Bill. But an unpleasant but very compelling duty sometimes appears before us and we cannot run away from that duty or responsibility. If there were no necessity of bringing such a Bill by the Government, I am sure the Home Minister, the Government of India would themselves have been very happy. But the circumstances being what they are, the problems being as serious as they are, I think there is no running away from it at this late hour.

A careful perusal of the Bill will make it abundantly clear to anyone that it is primarily to restore the normal essential .services that the Government has been obliged to bring it after dilly-dallying for long period. It is nobody's case that the Assamese or a section of the Assam people, have not genuine reason to be aggrived. It is nobody's case that the Assam agitation is absolutely irrational. It has been conceded time and again by the Home Minister, by the Prime Minister and by any other leaders from this side of the House that they have sympathy for the reasonable aspiration of the Assamese. Now the extent has been pushed beyond the limits of tolerance; one might say, even the limits of integration of the nation as a whole. When the national integration is thwarted or threatened. when the movement of essential commodities from one part of the country to another is disrupted, as a result of

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which the prices go up, when work is stopped not through democratic trade union movement but by compulsion, illegitimate coercion, which is called *ahimsa>* then a Government in power cannot remain an idle spectator. To stand against the wrong doings is a part of responsibility not only of the Government but also of any sensible citizen of the country.

Sir, the movement has turned violent. It is wrong to study this Bill in the perspective primarily of restrictions on workers' rights. It was no intention of the Government to restrict the role of the trade union workers and leaders. So, it is unfortunate that an esteemed friend of mine from that side has said that it is a conspiracy. It is a strong word. It is not only a strong word, but it is a wrong word, I say.

A reference has been made that it is an emergency like provision—Sir, I am an unrepentant supporter of the emergency; I was, I am and I shall be—and that the essence of the emergency was wrong. A strong Government is called for, has been proved once again and vindicated by the last election. So, let us not divert to that.

SHRI SYED SHAHABUDDIN (Bihar): You are an unrepentant supporter.

SHRI KALP NATH RAI (Uttar Pradesh): Do not talk like thai.

SHRI SYED SHAHABUDDIN: He says he is unrepentant.

SHRI D. P. CHATTOPADHYAYA: I am an unrepentant supporter of the emergency, I repeat.

Sir, the point should not be misplaced. For eight months the normal life has been disrupted. When one academic session of the young people, not of the elders for whom one year or two years make no difference, those who are in 40s, 50s, 60s, 70s, but who are in teens or early 20s, has been lost and another year is about to be lost and the life is paralysed, not a word of criticism, not a sentence of

condemnation, is coming, and the matter has been focussed deliberately on a very narrow perspective that workers' right has been taken away. It is not that motivation. Workers' rights are not being taken away. On the contrary, work has been disrupted, workers have been thrown out of their jobs, the timber business is at a standstill, the oil refineries have been functioning for a long time in spells and spasms, and the Government offices and the semi-Government offices are not allowed to function. Who stopped the offices from functioning? Who prevented the workers from working? Not the framer,3 of the Bill, not Mr. Yogendra Makwana or Giani Zail Singh or the Prime Minister.

It was Indiraii who the other day, on the llth of June, here made a very conciliatory statement. If one would have heard her with careful attention, he would have found that the choice of the words, the implications of the total speech, the tenure of her argument, was a very conciliatory. But, Sir, we have landed in a quagmire wherefrom even the students cannot run away. I am sure the entire students community cannot be held responsible for the things that have been going on, disruption, dislocation, sabotage, violence, eviction of the inhabitants, arson, looting, killing for a long time. Sir, there is a poetry of Tagore. Mine would be a very bad translation. It is something like: One who does a wrong and one who tolerates it, suffer the Wrath of God alive. If I do a wrong and others tolerate it without protest in the name of populism in order to play to the gallery, then the wrath of God is equally devolving upon both. In the name of politics do not try to condone the wrong-doers. Sir, essential commodities and services have now been disrupted. Sir, sometimes even the trains are not allowed to move. If a plane is allowed to move on the sky, as soon as it touches the runway, the passengers are not allowed to move. The police has to intervene. Is it normal life? That State is very rich in cultural and mineral resources. Those

[RAJYA SABHA]

[Shri D. P. Chattopadhyaya] are not being exploited. Workers are sitting idle. It is not a question of the Government preventing workers from work. These agitationists prevented the workers from working...

SHRI S. W. DHABE: And the workers will be punished?

PROF. D. P. CHATTOPADHYAYA: Let LIS not play I: gallery. Enough: '. -1 play ha.;; h?sa played. Civil Iiie has been tot ml v disrupted. Sir, it -.; in this context that I would remind my fri;n - that movement of sup; i:s has come to a standstii., a stagnation and is in a quagmire. Responsible sectioiig of the agita'ionistj, the students, do not tike it, but they do not know how to get over it. The leadership is going over to the extremist section.

Sir, you will excuse me if I refer to a circular. I am not in the habit of boring the hon. Mernberg by reading. Sir,, you know that secret circular which has been circulated in Assam on guidelines for total revolution in Assam. I want to mention just one or two.

Claus& 3: Selection of those Assamese politicians, dalals, Government servants, exploiters, etc., who acted against the interests of the society.

Clause 4; Select those non-Assamese politicians, dalals, Government servants, exploiters etc., who acted against the interests of the society.

Clause 5: Fix up a date for local trial.

Sir, my friends are quoting laws for legal trial which they say are likely to be threatened Or trampled upon by the Bill brought forward by my friend, Mr. Yogendra Makwana. Btit here is

has heard of what happened in the '60s or early '70s. And there is H'-1 word of condemnation or criticism from that side.

CJause 8: Cut off train communidation from Dimapur to Lumding and connect North Cachar district with road communication.

Clause 14; Bengali politician", Hindus and Muslims,, should not he allowed to contest any election.

Clause 23: Bengali films should ant be allowed to be screened in Assam cinema

Clause 24: The Assamese police personnel should be posted in Bengali pockets, industrial belts, towns and oi: Bangladesh, Nagaland, Meghalava and Arunachal Pradesh border.

(Interruptions)

SHRI JAGDISH PRASAD MA-THUR: Who has published it?

PROF. D. p. CHATTOPADHYAYA: This is a secret circular of the Assam Students' Union; Guidelines for total revolution in Assam.

SHRI DINESH GOSWAMI (Assam): Mr. Vice-Chairman, Sir, I would like to know this from the Home Minister: Does he say that it is a secret circular of the Assam Students' Union? I did not expect that a document which has been disowned by the Assam Students' Union will be read out here. Has my hon. friend verified it at all? (Interruptions). They have disowned it. A circular which has been published to malign the studentg is being read all the time here. (Interruptions).

SHRI AJIT KUMAR SHARMA (Assam): I want one clarification.

VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA); No clarification. Let him complete his speech first.

SHRI AJIT KUMAR SHARMA: He is a very responsible Member. This cannot be allowed like this.

THE VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA): Order, please.

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SHRI MANUBHAI PATEL (Gujarat); Who has published it?

SHRI JAGDISH **PRASAD** MATHUR; They have disowned it.

SHRI AJIT KUMAR SHARMA: Who has printed it? Who has pub- it?

SHRI **JAGDISH PRASAD** MATHUR; Let him say on what authority he is saying that it has been published by the students. (Interrup-tions).

SHRI AJIT KUMAR SHARMA: :ay he has published it... (Inter. ruptions).

JAGDISH PRASAD ATHUR; What is the print-line? Will you read out the print-line

(Interruptions).

SHRI AJIT KUMAR SHARMA: If I say that Prof. Chattopadhyaya has published it to malign the movement, what is his answer? (Interruptions).

THE VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA); Let him complete his speech. You must have patience, Please let him continue.

PROF. D. P. CHATTOPADHYAYA: I read newspapers. I anticipated these objections. My point is, this is a disputed circular.

SHRI MANUBHAI PATEL; Who is the publisher? (Interruptions).

PROF. D. P. CHATTOPADHYAYA: Sir) when the leaders of the movement for months together remain underground, when the movement, more than half, is underground, when its literature is disowned by one section but is attributed to them by informed people, then one can at best say that it is a disputed circular; but one cannot say that it is a spurious rirrnlar.

SHRI DINESH GOSWAMI; Who are those informed people? (Interruptions).

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SHRI MANUBHAI PATEL; Who are the publishers? (Interruptions)-

SHRI DINESH GOSWAMI; ft is this attitude which is preventing a solution of the problem, this attitude of the ruling party. (Interruptions).

We can understand that the ruling party is playing a most dubious game of dividing the Assamese people. This is what comes in the wav of a

solution. I am sorry, if this is the attitude... (Interruptions).

PROF. D. P. CHATTOPADHYAYA: My time should not be deducted for this.

SHRI MANUBHAI PATEL; On a point of order. The hon. Member was quoting from that circular. Some Members were insisting that he should give the name of the publishers. But he is not giving the name. He is hiding that. He is simply quoting from the circular, without mentioning the name of the publisher.

VICE-CHAIRMAN SAWAISINGH SISODIA); There is no point of order

SHRI MANUBHAI PATEL; Whatever he quotes is being recorded. When it has become the property of the House, it is the duty of the hon. Member to give the name of the publisher.

THE VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA); There is no point of order.

SHRI **JAGDISH PRASAD** MATHUR: Then, he cannot quote it.

SHRI **SADASIV BAGAITKAR** (Maharashtra): I am on a point of order. Any document which is not authenticated or which he is not prepared to authenticate, cannot be quoted in the House. If Prof. Chattopadhyaya refuses to authenticate it, my submission is that portion should be expunged from the record.

THE VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA); There is no point of order

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श्री हरि सिंह नलवा (हरियाणा) : श्रानरेबिल मेम्बर कह रहे हैं कि इसका पविलिशर कौन है इस को पिनगोइन्ट करना चाहिए । जब इस देश में इमरजेंसी लगी हुई थी श्रीर जनसंबी कुच्छा पहन कर इतना कुछ पवलिश कराते थे उस में पवलिशर का नाम होता था ? जब देश के साथ कम्युनिस्ट ग्रौर जनसंबो गहारी करते हैं (Interruptions) कम्युनिस्टों ग्राँर जनसंघियों ने . . . (Interruptions).

SHRI SADASIV BAGAITKAR: What is your ruling on my point of order? I raised a serious point of order. If he cannot authenticate it, he cannot quote it.

VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA); There is no point of order.

SHRI SADASIV BAGAITKAR: If he cannot authenticate it, how can he quote it? Prof. Chattopadhyaya can authenticate it and then quot« it and then only it can go on record.

SHRI MANUBHAI PATEL; Let it be on record that it was an irresponsible statement made by a member of the ruling Party.

JAGDISH **PRASAD** MATHUR; Have you published it yourself? He has published it himself.

VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA): Order, order. Let him continue his speech.

PROF. D. P. CHATTOPADHYAYA: I have said that this is a secret circular officially disowned by the AASU, but attributed to a secret organisation by very responsible people. It may be a debated document, but not a spurious document.

SHRI DINESH GOSWAMI; Let it go on record as to who are those responsible people.

PRASAD SHRI **JAGDISH** MATHUR: Let the record be straight.

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VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA); You are not avowing him to speak. Let him complete hig speech.

SHRI DINESH GOSWAMI; A slanderous allegation has been made against the Assamese students. He said that wellinformed people have said so. Who are those well-informed people? After that, we can draw our own conclusions.

THE VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA); Let him first complete his speech. Then you can raise your point.

SHRI AJIT KUMAR SHARMA; He must give the names of those responsible people.

VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA); Have patience to hear him. Let him complete his speech.

PROF. D. P. CHATTOPADHYAYA: It is nobody's case that there is no good motive behind this Assamese movement. There ig a very responsible and patriotic section of people. But sometimes some truths have to be faced, however unpalatable they might be. Sir, I have referred to this call to the police from the circular. Forget about the circular. Sir, you read newspapers. My honourable friends here and on this side of the House know that there is a call that the Government officials and the quasi-Government officials should not attend their offices. This reminds me of what happened in Bihar in 1974-75. Officials should not attend their offices and even the armed forces should not follow Government orders. That was a bad precedent. Movement comes and movement fizzles out and the movement is withdrawn. But the legacy remains. Not only one State, but also the whole nation, ha? to suffer. Shri JP called...

SHRI NAGESHWAR PRASAD SHAHI (Uttar Pradesh): What about the committed judges? (Interruptions), What about the committed judges? You want to make the judges committed and you are objecting to the appeal by JP? (Interruptions).

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जपसभाष्यक्ष '(श्रः सवाई सिंह सिसोदिया): शाही साहब अप हा टर्न आयेगा अभी उन को बोलने दीजिये। (Interruptions).

औं नगरवर स्वाद साही : (Interruptions),

निविद्धी प्रकारी की कार्टक्ट बनाया गया...

(Interruptions).

उपसम्बद्धाः (भी समाई सिह सिसोदिया) : २०१५ पूरं: याच सुनिये । उन को बोलो दोलाए।

PROF. P. P. CHATTOMADHYAYA: Sir. 15th is a permission of a fleed upon the files and incredition the arms of the Community of

SHAH: No. it is not correct. (Interupling).

SHRI MANUBHAI PATEL; It is not correct. (*Interruptions*),

SHRI SYED SHAHABUDDIN; It is not correct. (Interruptions).

SHRI NAGESHWAR PRASAD SHAHI: JP never gave such a call. (*Interruptions*).

SHRI SADASIV BAGAITKAR: Sir, I am on a point of order. Sir, the point of order is this. He has referred to the particular point of the armed forces having been asked to rise in rebellion. This is the particular point which the honourable Member is making. But this particular point has been repudiated time and again and it has been contradicted. It is there in the records and it is a fact of record. I am not going to repeat all

those things now. But this has been contradicted times without number. (Interruptions).

THE VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA): How is this a point of order? There 13 no point of order at all in this

SHRI SADASIV BAGAITKAR: Sir, when a Member makes a statement which is not geninue... (*Interruptions*)... and if he makes a statement . . .

THE VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA): There is no point of order.

SHRI SADASIV BAGAITKAR: ... which' has been contradicted innumerable times, can it be allowed? (*Interruptions*).

THE VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA); You may differ with him. But this is no point of order.

SHRI MANUBHAI PATEL: He can differ on opinion, but not on fact.

THE VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA); Whether opinion or fact, this is no point of order. (Interruptions). Order, please. Yes, Mr. Chattopadhyaya.

PROF. D. P. CHATTOPADHYAYA:

Sir, I submit that it is my opinion based on facts. Sir, we all know what happened. We know that perhaps he had good intentions, very good intentions. But the unintended consequence was this. The last meeting which JP himself held in Patna broke up in pandemonium and shoes and stones were thrown at the dais and the venerable leader was insulted... (Interruptions).

AN HON. MEMBER: By the police.

PROF. D. P. CHATTOPADHYAYA: And, Sir, what he told Mr. M. R. Masani has been narrated by Mr.

[Shri D. P. Chattopadhyaya] Masani himself; "Minoo, I have no heart to address any other meeting." And you will recall, friends, that he did not attend any other meeting thereafter. (Interruptions). So, once you encourage violence and indiscipline, encourage defiance and disobedience, in the civil service and. the police, you have to reap the bitter harvest yourself at the end. (Interruptions).

[The Vice-Chairman, (Shrs A. G-Kulkarni) in the Chair].

This is the point which the Government has rightly anticipated. (*Interruptions*).

SHRI NAGESHWAR PRASAD SHAHI; What about the pandamo-nium in the Supreme Court and in the High Courts and the other courts? (*Interruptions*) What about that pandemonium? What about the pandemonium in the Supreme Court and the High Courts and in the other counts? (*Interruptions*).

SHRIMATI USHA MALHOTRA (Himachal Pradesh): You are living in 1980. (Interruptions).

श्री हरी सिंह नलवा: मेरा प्वाइंट ग्राफ ग्राइंट है। वहां तीन पार्टियां हैं—— लोकदर, कम्युनिस्ट ग्रीर जनसंघ । इन तीनों पार्टियों का ग्रापस में एग्रीमेंट हैं देज में गड़बड़ी कराने की । बागपत में तो जनसंघी ग्रीर कम्युनिस्ट लोकदल को सपोर्ट कर रहे हैं ग्रीर बागपत के मामले में उनका एग्रीमेंट है ग्रीर श्रासाम के मामले में यह दोनों सपोर्ट करेंगे कम्युनिस्टों को ।

4 P.M.

PROF. D. P. CHATTOPADHYAYA: I only submit that the object of the Bill is to restore normal essential services in the State, Sir. The student agitation has disrupted them... (Time bell rings,) Even in a revolutionary situation, Sir, there is a necessity of discipline. I will just recall a view of Lenin, one of the very big father figure in the world of Revolution. Sir,. Lenin recruited the service of a Navy

Division based on Cruiser Aurora on 7th November, 1977. Those soldiers of the Aurora Navy Division sto winter palace of the Sir, as you know, of Russia is recorded by su people as E. H. Car and W. H. Chamberlainand myself-my friends be knowing very well, and Frof. RasheeduJ.din Khan will be knowing very well that after several months, that is,, in mid-1918, it is this Aurora contingent who went in rebi against Lenin, and the leader Dibenko. Dibenko helped Lenin to storm the winter palace of the Czar. And Lenin did not hesitate to shoot Dibenko and 700 of his people. It is an extreme story... (Interruptions).

SHRI DINESH GOSWAMI: We are waiting for that. . (Interruptions).

PROF. D. P. CHATTOPADHYAYA: Never will it happen in India... (Interruptions). Never. Sir, the point is that even for an agitation, for running a revolution, there should be discipline. My friend Mr. Goswami is a very well-meaning person, a true well-wisher of students—he would see the advisability of discipline. Once you break discipline among students or in the Civil Service or in *he Armed Services—even Lenin did not hesitate to shoot that... (Interruptions),

SHRI DINESH GOSWAMI: Had the politicians behaved in this disciplined manner, shown by the students, this country would not have seen many of the instances which We are discussing every day in the House... (Interruptions).

PROF. D. P. CHATTOPADHYAYA: The ideal should be approximated... (Interruptions). This Bill is a well-meaning Bill, though an extra-ordinary one to tackle an extraordinary situation. Therefore, I am sure the Government will administer this Bill, when it) is enacted into law, with circumspection, with perception, with caution, with care.

With these words, I am sure that this will elicit the support from all quarters of the House.

Bill, 1980

THE VICE-CHAIRMAN (SHRI A-G. KULKARNI); Shri Syed Shaha-buddin. Your Party has 1'5 minutes. Are you taking all that time?

SHRI SYED SHAHABUDDIN: About ten minutes.

Mr. Vice-Chairman, Sir, I feei rather touched by the very gracious concern shown by our learned friend,. Prof. Chattopadhyaya, who called himself an unrepentant apologist of the emergency, for democratics liberties and. for the rights of the people of Assam. I must submit only one thing, Mr. Vice-Chairman. Today in this House, before the! bar of history, he stands condemned of contempt of History. And that is all I would say about his remarks about JP and JP's movement.

Mr. Vice-Chairman, Sir, I rise to oppose the Bill—(*Interruptions*). I would not like to enter int^ any arguments, because I would lose *my* time— and to isupport the Resolution moved by my friend, Mr. J. P. Mathur... (*Interruptions*).

Mr. Vice-Chairman, Sir, indeed the Bill is a very drastic measure. It has been accepted even by its apologist, Mr. Chattopadhyaya as> an extreme measure—I think that it is a vicious BillB a pernicious Bill. It is a Bill which is contrary to the spirit of the Constitution. It is a bill which is repugnant to the conscience of humanity and to my conscience as a human being when I read it. If you look at the scheme of the Bill, you will rind that in the Definition clause itself the mischief is done. I would not like to repeat the text. If you look at Clause 2, Sub-clause (D(a) and sub-sub-clause (xiii) and (xiv), you will rind that the definition is so wide that almost any. service, any department, any office',, any body of workers and any category of Government servants, even the casual employees, even the contingent labour, can be brought within its compass. If you look at the next definition of the word 'strike'in Clause (e), as has already been pointed out, it is much wider than the definition of 'a strike' in the Industrial Disputes Act and,, in fact, it is an extension beyond that. definition has been stretched to the point of ludicrousness, to the point of absurdity, to include people who refuse to a work and those who refuse to work overtime. Vice-Chairman, if you look at the punishment clauses (4) to (7), you will find that Clauses 4 and 5 prescribe double punishment, Clauses 6 and 7 virtually bring all activities connected with the movement within its purview; supposed instigation,, whether it is whether it is financial assistance or contribution to the fund, every sympathiser would be guilty of an illegal act under this Mr. Vice-Chairman, the safeguards that are normally available to the citizens of this country under the Criminal Procedure Code have been expressly taken away. Under Clauses (8) and (9), a man can be arrested on suspicion without any warrant and he can be submitted to a summary trial as if We were in a country under martial law. Finally, this Bill sets no time-limit at all for its operation. It has been said that the raison d'etre of the Bill is the present situation in Assam, the current agitation. In that case,. I will appeal to Mr Makwana that the life of the Bill should have been restricted to the time that the agitation continues. There is absolutely nc justification at all for this Bill to continue beyond that period. But there is no such indication at all. This is supposed become a permanent feature of our Mr. Vice-Chairman, therefore. I say law. that it is an undemocratic Bill and strikes at the very root of our rights and privileges as citizens. It almost brings an emergency without a formal declaration, 3 far as the poor People of Assam concerned.

Mr. Vice-Chairman, it is part of s pattern. We know that we are once again moving towards authoritarianism, towards absolutism, towards arbitrary rule, towards total power, towards negation of the rule of law and towards unguided and arbitrary discretion vested in an executive

[Shri Sayed Shahabuddin]

Mr. Vicewhich we do not trust. Chairman, Assam is the excuse. But, will the Home Minister please enlighten us as to the reason for passing similar legislation in other States like Orissa, Maharashtra and Gujarat and as recently as the 6th of June in Karnataka? This, Mr. Vice-Chairman, is the logic of a police State. This is not the logic of a democratic State or a Welfare State that we wish to build in this country.

Let us look at the situation in Assum. I was in Assum a few days ago. I came back and but not contterch. I came back frustrated, but yet with optimism. Much water has flown down the bride, Inco the man ment began i know that the situation is very grade in home fitteat, to is a mittee of antiqual conseen, it is a situat og in a h. ja sjark enn sid i n far from , weathership . The element Fireway confinatoria the et a notion to the Bodom control to the space. a trafold of the official action in the Al 1: The first two distinct the distance of the con-0! which goes an all the times. Yet I have not took them in the activities. recon't in the wistom of any part of have not fost the hope that this agingtion will saleguard the rights and aspirations of the people of Assem and the nation will find a way of solving the problem.

Mr. Vice-Chairman, I would only like to say that a national consensus is emerging, slowly but surely. There is a distinct possibility of it. I can see it. I can visualise it. There is a possibility of building a bridge between the demand of the movement and what the administration is prepared to do. Mr. Vice-Chairman. Sir. I would not like, at this time, the waters to be muddled. I would not like the possibility of a dislogue to be completely consigned to oblivion through such Draconian measures. I would not like the Government to act in a rush and kill the possibility, the litt'e possibility, extinguish a spark of hope that

is there in the present situation, Mr. Vice-Chairman, Sir, I know that this is a political problem. And you know, Sir, that repression cannot solve it. They tried the politics of force, they tried the politics of terror against the people of Assam and failed In April. you know what they did and what the response of the people was. And, therefore, this legislation will not help there, will not help to remedy the situation with which we are all concerned. I imagine their concern is sincere. But this two will not help thim and, therefore, we have to ask three questions. Are the powers under the normal laws not adequate? Are such drastic, Draconia, measures and additional powers necessary? And will they be of And I town siven you the asswer. No. they will not inches.

Therefore Mr. Vice-Chairman, Sir, me appear to this House is that this Englished to the provide this to E Bill should not even this to E Bill should not even this one first of This bill only reflects the corze Bar into the owner with the interest of the second of the group which is exerting power toriar. It is the psychology, of a power-hang y Sovernment. It is an expects to the catalog of cover the politics of force and violence, the politics of power which we know will never solve any political problem.

Therefore, Sir, to sum up, it is an uncalled for measure, it is an unncessary measure it is an undesirable measure, it is a counter-productive measure, and it will be an obstacle in the path of reconciliation, And, therefore, I would appear through you. Sir, to the Government, to the Prime Minister, to the hon. Home Minister and to Mr. Makwana who is here, please for God's sake do not do anything today which will make more obscure, more difficult, the quest of a reconciliation in Assam. Thank you,

THE VICE-CHAIRMAN (SHRI A. G KULKARNI): Shri Ram Lakhan Prasad Gupta.

श्री राम लखन प्रसाद गुरत (बिहार): उपत्तमाध्यक्ष महोदय, इस बिल के विषय में इसके आव्जेस्ट्स ए॰ड राजन्स में शुरू में ही कहा गया है कि--

"The mass movement in Assam in connection with the foreign nationals issue had been taken advantage of by disruptive forces to seriously affect the maintenance of supplies and services essential to the life cf the community, especially the production and distribution of petroleum and petroleum products. The agitation had also led to large-scale and deliberate abstention from work by employee, of the Central and State public sector undertakings,. thus aggravating the situation."

श्रोमन्, यह मास मूत्रमेन्ट स्रीर लार्ज स्केप एण्ड डेलोबेट एक्स्टेशन की बात भ्राव्जेक्जन्स एण्ड रोजन्स में कही गई है। इसमें साफ पता लगता है कि वह कोई ऐसी बात नहीं है कि कुछ लोग मिल कर या कुछ ट्रेड गुनियनिस्ट्स मिल कर इस तरह का कार्य कर रहे हों, जिससे यह पता लगे कि गवर्गनेन्ट को धं/खा हो रहा है। आप जानते हैं कि यह एक मास स्वमेंट है और मात मुद्रमेन्ट को इस तरह से कानून बना कर दवाया नहीं जा सकता है। लार्ज स्केल में कोई मुत्रमेन्ट हो रहा हो तो उसको कान्न की सहायता से दबाया नहीं जा सकता है बहिक उसके साब राजनतिक र्याटकोण से भीर राजनैतिक सोच-विचार के साथ वात की जा सकती है। कभी चर्मा समाज में ग्रीर देश में ऐसे मोके भी ग्राते हैं जब ला**-लै**ंनेस का वन जाता है। श्रगर ला लैसनैस ला वन जाती है तो उसमें भी कोई किस तरह से एक-एक चोज को लेकर कान्त यास करा सकता है। एक दूउरा बिल भी हमारे सामने म्रारहा है जिसमें कानन बनाने के अधिकार प्रेजीडेन्ट को डेलीगेट किये जा रहे हैं। भ्रगर पालियामेन्ट को छोड़ कर हम एक्जी-क्वाटित्र के हाथ में या मिनिस्टर के हाथ में पावर दे देते हैं तो हम किस तरह से एक

मास मुक्षमेन्ट को दबा सकते हैं। ग्रागर ऐसी बात होती तो सरकार के द्वारा द्वाडिनेन्स जारी करने के बाद भी इस प्रकार की स्थिति पैदा नहीं होती । मैं श्री मकवाणा से पूछना चाहता हूं कि 6 ग्रप्रैल को ग्रांडिनेन्स जारी करने के बाद ग्राज 20 हजार वैगन्स दहां पर स्टेशनों पर क्यों पड़े हुए हैं और क्यों उनका मत्रमेन्ट नहीं हो रहा है ? वह कात स्वयं उन्होंने कही है कि 20 हजार वैगन्स स्टेशनों पर पड़े हुए हैं। तो चार महीने के अन्दर यह क्या हम्रा है? चार महीने से यह कातन है और अगर 6 अभैल से बानन हैं तो इस तिथि से इसका क्या उपयोग हो सका है ? ग्रगर इसका कोई उपयोग नहीं हो सका है तो हम कैसे समझें कि ग्राज म्राडिनेस्स या कान्त बना कर हम उसका उपयोग कर लेंगे और इससे एशेंसियल सर्विसेज मेन्टेन कर लेंगे। यह इस बात का द्योतक है कि जो भ्राडिनेन्स था, जो लॉ बना हुआ था उसके द्वारा भी काम नहीं हो पाया ₹ 1

दूसरी वात, इस विल के विषय में बोलने से पहले एक दात ग्रीर कहूंगा। बिल पेग हो गया कि ये क्या-क्या वरिंगे। ये कहते हैं कि कानून की धाराओं का हम पालन करेंगे, पर इन्होंने उस चीज की ग्रवहेलमा की हैं। इस वानून के ग्रन्दर प्रावधान हैं सेक्शन 2 सब क्याज 2 में कि:

"Every notification issued under subclause (xiv) of clause (b) of sub-section (1) shall be laid before each House of Parliament immediately after it is made if it is in session and on the first day of the commencement of the next session oi' the House if it is not in session..."

क्या इसके अन्दर जो नीटिफिनेशन हुआ वह आपने फर्स्ट डे आफ प्रालियामेन्ट सेशन उसकी प्लेस किया टेबल पर ? आपने नहीं किया। 9 जून की यह हाउस गुरू हुआ और 18 जून की इसे आप हाउस में प्लेस करते हैं।

श्रिको राजनखन प्रजाद गुप्ती

इसके अन्दर यह प्रावधान है कि पहले हो दिन इसको प्लेस करना है **प**रन्तु भ्राप 9 जून को नहीं 18 जून को उसे ध्लेस करते हैं। यह इस बात का द्योतक है कि ग्रभी जाय कि यह कान्त बना नहीं है उसी समय से इस कान्य को मकवाणा साहव तीइवे के लिये तबार हैं।

इत्रक्ते बाद उपसभाध्यम महोदय, तै यह प्रहुता चाहुना है कि इसके अप्रदर, जो किमिनल प्रोप्तीजर कोड ग्रीर इंडस्ट्रियल डिजप्ट ऐक्ट है, इन दोनों की अबहेलना करके दोतों से ज्यादा अधिकार इसमें रखे गये हैं। हमारे मिल धाने साहव ने वहार अही कहा कि गलत स्ट्राइक करने वाले जो हैं या स्ट्राइक के नाम पर मनत काम करते वाले जो हैं उनके खिनाफ काननी कार्यवाही करने के वहा सारे दस्वाजे हैं। सी०ग्रार० सी०पो० है, इंडस्ट्रियल डिसप्पट ऐक्ट है और एपोंमियन कमोडिटीज रेक्ट में प्राययान है। जब कोई एगेंसियल बमोडिटीज की ट्रांसगेर्ट में गड़बड़ी करता है तो उसके लिये सजा का प्रावधान है तो इस चीज के बावजूद, अलग कानन बनाने की, ग्रलग काबून लाने की ज़रूरत बक्त है? ग्रलक कान्त लाने की जरूरन गायद इसलिये है कि पूरी प्रथारे-डैरियन पावर ग्राप ग्रपने पाप ले लेना चाहते है। पूरी पात्रमं स्नाप बेजीडेन्ट की डेलीगेट बा है। और बेजीडेन्ट की इन पावर्स का इस्तेयाल प्रधान मंत्री और गृह पत्नी जो हैं, जब भी वे चाहेंगे वह इस कान्त के अन्दर करते रहेंगे। इस कानुन के अन्दर कोई व्यक्ति ऐसा नहीं है जो कि बच सकता हो श्रीर कोई भी काम ऐता नहीं है जो इसकी परिधि से परे हो। जैसे कि स्ट्राइक के भ्रन्दर क्याक्यालायाजासकताहै? ग्रगरकोई नौकरी नहीं करना चाहता है तो इसको भी स्टाइक की डैकीनिशन में लिया जा सकता है। **यह** कहा है सेक्शन 2 क्याज (1) सब क्लाज 30 में कि:

Section 2, clause (1), sub-clause (xiii)

"any service in connection with the affairs of the Union or the State of Assam not being a service specified in any of tlfle foregoing sub-

और इसका फिर उन्होंने एन्सम्मेनेशन दिया ग्रीर वह जो एवसप्लेनेयन दिया है यह जान-पान र निया है। विशेषक होगा हम क्या तान दे हैं।

In the memorandum regarding de'.cgutt ion sub-clause (b) of section TD seeks to define "essential service" and it is enumerated in subclauses (i) to (xiii). As it is not possible to enumerate ah essential service^ sub-clause (xiv) of this item empowers the Central Government or the Government of Assam to declare by notification in the Official Gazette certain other services also to be essential services for the purpose of the proposed legislation,

े रासभाध्यक्ष महोदय, यव इत**र्न**े मारी वाते ये एनमरेट दिये हैं तो उसके दाद भी ये जहने हैं कि और भी बहुत लारी चीजे ही सकती है। जो बातें हो सबदी है वे उनके मन में हैं और इस नरह से पूरी पालर से ले लेना चाहते हैं। उसके साथ ही जो क्रिकिटल प्रोसीजर कोड के शन्दर नहा गया है, स्टाइक में भी बहा बाते बही गयी है।

"Strike" means the cessation of work by a body of persons employed in any essential service acting in combination or a concerted refusal under a common understanding of any number of, per; ?ns who are or who have been so employed to continue to work or to accept employment, and includes-

- (i) refusal to work overtime where such work is necessary for the maintenance of any essential service;
- (ii) any other conduct which is likely to result in, or results in, cessation substantia] retarda-

ने महत्रामा साहब से पूछना चाहता हं कि इन्होंने स्टाइक को डैकीनिशन दो है, इंडस्ट्रियल डेपप्यूट ऐक्ट में स्ट्राइक को जो डेकोनियन हैं को ग्रापने इसमें रख दिया। नो ग्रलग ने स्ट्राइक को डिफाइन करने की क्या जहरा थो ? फिर उसी में ही लिख देते---Strike means, as it is defined in the लेकिन यह Industrial Disputes Act. उन्होंने किया नहीं । इस तरह जातवृत कर सभी पावर्स को ग्रापने हाथ में लेकर के स्ट्राइक के मनदूरां को लेंगे या व्यक्तियों की लेंगे गि। को जाएगा कि तुम यह करोगे या नहीं करोगे। उस पर भी ग्रीर फिर सर्विनेज के ग्रन्दर भी सभी चीजों को ले कर ग्रीर सारे कानूनों के ऊतर हाथ रख कर उनके बाद ग्राप यह चाहते हैं कि हम जो भी वहां पर गाहें वह करें। मैं कहता चाहता हूं कि इससे जो भी कितो भो व्यक्ति से, हिसो भी मास-म्बर्भेट में खास कर के लेवर के साथ अगर पाप इस तरह से पेंच आएंगे तो चाहे कोई गवर्नभेंट ही यह मबमेंट कम नहीं होगा वर्लिक बढ़ता चला जाएगा । इनलिए ऐने आन्दोलन को जबःहस्ती दबा कर आप रोह नहीं सकते हैं। म्राताम के मन्दर कांग्रेज (माई) की सरकार नहीं थो । वहां पर विरोधि में की सरकार यो । ग्राज उत विरोधियों को सरकार को सत्रोंड करने के बाद बहां पर बेबोडेंट रुल है और प्रेजोडेंट रुव के बाद बाप चाहते हैं कि सारी पावजें प्रेनोडेंट को **डे**नोनेट कर के हम वहां पर इन तरह से दशकें जिसमें कोई भो व्यक्ति हिमारे हाथ से वाहर न पाए। 'ह नहीं हो सकता । मैं यह कह देना चाहता हं कि यह जो आपने इवेंशियल सिवीज रहा है, ग्रापकी पार्टी की पालिसी

थी कि वहां पर इसेंशियल कमोडिटीज को नहीं जाने देंगे ऋौर ग्राज ग्राप यह कहते हैं कि उसकी तरफ से हो रहा है। अगर यह उसकी तरफ से हो रहा है तो दूसरा रास्ता हो सकता है परन्तू यह रास्ता नहीं हो सकता कि इस तरह का विल, काला ान यहां पर ला कर के ग्राप उसको दबावें । इसलिए मेरा यह कहना है कि ग्रःसाम के साथ वहत ही एक राजनीतिक दिप्ट से धार्ग बढ़ना होगा । ग्राक्षाम में इस तरह के कानन लाने से इसकी वहां पर जो प्रति-किया होगी उसको ग्राप दवा नहीं सकेंगे। मैं यह कहना चाहता हूं कि ग्रापको इस तरह का विल नहीं लाना चाहिए। इस कानन को ला कर हम वहां के व्यक्तियो का लाभ नहीं कर सबते हैं। उनका नकसान कर सकते हैं ग्रीर वैसी हालत में इस तरह के विल को वापिस ले लेना चाहिए । मैं, मकवाना साहव ने जो प्रस्ताव उपस्थित किया है, उसका घोर विरोध करता है। माथुर साहब ने जो प्रस्ताव प्रस्तुत किया है उसका समर्थन करता है।

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): Mr. Bagaitkar, your party has 15 minutes and there are three speakers.

श्री सदाशिव बगाईतकर : उप-सभाष्ट्रयक्ष महोदय, जो प्रस्ताव सवन के सामने माथुर साहब ने रखा है. जिसमें मेरा भी नाम है, मैं उसका समर्थन करता हूं । जिस ग्राडिनेंस की जगह यह विल लाया गया है उसके बारे में सिर्फ ट्रेड यूनियन दृष्टि से, जानून की दृष्टि से सोचना मैं ठीक नहीं समझता । ग्रसल में पूरे ग्रासाम में जो परिस्थिति है उसको ध्यान में रख कर जो ग्रधिकार सरकार मांग रही है उस के बारे में सोचना चाहिए । ताज्जुब तो मुझे इस बात वा हो रहा है कि यह ऐसे वक्त सरकार

श्री सदाशिव बगाईत र कांनन बनाना चाह रही है जब एक तरफ से स्वयं प्रधानमंत्री ग्रीर नेतागण बार वार कह रहे हैं कि ग्रासाम को समस्या बानवीत द्वारा मृतझानी चाहिए । एक नरफ तो बानकोत करने के लिए नैयार हैं, उसकी वरकरार रखेंगे ग्रीर दूसरी तरक इस तरह का बिल ग्राप लाएगे, जित्रका वर्षत ग्रापर करना है तो एक हो बाक्य में किया जा सकता है। This is declaration of war against the people of Assam. में ग्रापको स्राम कहना चाहता हं कि स्रगर इस विन को ग्राप ना रहे हैं. प्रधिनार घाप हाथ में ले रहे हैं यौर इनको लाकर ब्राप ब्रावाम मे दमा करेंने तो उसकी पूरी किमोदारों अग्र लोगों पर हो होगों। यह निर्फ यानाम का सहाल नहीं है, मैं उस इनाके ने हो कर आया हूं और मैं कह रहा ह कि मासाम के मान्दोलन के साथ माप इस तरह से दबा कर पुलिस नेयइस से पेन पाएँने तो न सिर्फ ब्राह्म परिः पुरा नार्थ ईस्ट का इनाका देग से धानग होता. यह मैं ग्रापकी बहुत गम्भीरता ने चे ((वन) देश चाहता हुं । इसकी पूरी जिन्मेदारी ग्राप पर होगी, लेकिन श्राप इनको समझ नहीं रहे हैं कि क्रासाम में हो क्स रहा है । ग्राप में त्रिनग्रता होतो नाहिए, प्रो० चटहोपाध्याय जी प्रव यहां नहीं हैं । प्रसम की जो समस्या है इसकी जिम्पेदारी किस पर है ? बह जिम्मेदारो विद्यायियों पर है, ब्रासाम को जनता पर है, वह जिन्मेदारो उन शासकी पर है जो ग्राज तक 30 सात्र गासन करते रहे,जो स्वयं ग्राप्ते बारे में वैखबर रहे। सपनी सोमाग्रों के बारे में बैंबबर रहे हैं, प्रपंती सोमा पर बसने वाले लोगों की समस्यास्त्री के बारे में बेबबर पट्टे हैं सौर जो दूनरे देशों के साथ पैक्ट किये, उतका प्रमान कैता हुया, इसको नीतिक जिम्मेदारी आपकी है । आप विनम्प्रता

के साथ कम से कम इस गलतों को प्रवृत करके इस परिस्थिति में पेण छाते के वजाए आप अपने ऐसे अधिकार हाथ में ले रहे हैं जिससे पूरं आंदोलन को कुचलते के लिए अग्रसर होने औ रहे हैं।

इसल्ए, मैं फिर बड़ी गर्भान्ता के साथ चेतानी देशा हं कि अगर हा: समझते हैं कि पुलिस बातन से असम प्रांदोलन को निपट लें, तो नतीय यह होगा कि उसके बाद जो पूरे सात पर्वतीय राज्य हमारे देश के हैं, उनमें अलग होने की बात चल ५ड़ेगी ग्रौर फिर प्राप उनकी रोज नहीं पार्येने । आज भी जो स्थिति ार्व-ईस्ट में है, ग्राप उससे वाकिक हैं। इप्तिए पैं बहुंगा कि फाप इस बोज को मनत अपन पर लाएं हैं। जब बातचीत गरने अन्या को मुनझाने की मावण्यकता है, हाथ में तलवार मौर पिस्तील लेकर खड़े हो गये हैं भीर ग्रांदोलनकारियों को कह रहे हैं कि दण्यों वात करो या भर जायो । तो यह जिन्मे-दार सरबार का काम है। इसन्ये में हैरान हूं । चट्टांभाध्याय साहद दड़े विद्वान है, उनके तर्क को क्या बहा जाए ? उनके तर्क को यदि मान लें. तो महास्मा गांधी ग्रीर जवाहरलाल का नाम ग्रीर सुनाप बाबु वा नाम भी म्रापको इतिहास से गायव वरना होगा। उनका तर्क क्या है ? उनका तर्क था कि ग्रगर गैर-कानती चीज करने की सीख देंगे तो कल वहीं चीज उमर कर ब्राएगी, जिम्मेदारी ब्राप पर होगी । यही तो तर्क है ग्रीर नग है। चटटो-पाध्याय जो की बढ़िका मैं क्या करूं। (Interruptions). इस तर्क की ग्राप पेश कर रहे हैं कि हमने ब्राजादी के जिए जो कुछ भी किया, वह भी गलत किया है। इस तरह की बात आराप कर रहे हैं। इसलिए मैं चाहंगा कि इस तरह के गलत तर्कको क्यों पेण कर ग्हे है। ग्रव उस

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सारी चीज में जो दो-ग्रढ़ाई साल पहले हुई इमरजेंसी में, उसको रखिये ग्रपने पास . . . (Interruptions). इमरजेंसी में क्या हम्रां, उसके ऊपर भी यदि ग्राप म्राब्जिक्टबंली नहीं देखेंगे, विचार नहीं करेंगे, तो उसको जिन्मेदारी ब्रापके ऊपर होगो ।

जिस तरह का बिल मकवाणा जी की तरक से प्राया, उसके बहुत खतरनाक नतोजे होंगे ग्रोर ग्रव ग्रोर ज्यादा ग्रधि-कार ग्राप क्यों मांग रहे हैं। जो ग्रधिकार श्रापके हाथ में हैं, इतका भी ब्राप इस्तेमाल कैसे कर सकेंगे। ग्रापने ग्रसम में कर्प्य लगाया और जो चोज ग्राजाद हिन्द्रशान में कभी भी नहीं हुई, चार-पांच घंडे के बाद आपको कपर वापिस लेना पड़ा ।

एक माननीय सदस्य : दो घंडे के बाद हो कपर्भ वापित लेना पड़ा ।

को तहाशिव बागाईतकर : दो घंटे के बाद हो रूफ्य बापिस लेगा पड़ा । आप यह सोवते हैं कि इन अधिकारों को देख कर असम की जनता हर जाएगी ग्रीर बर में छिन कर वड जाएगी। कदम-कदम पर डिकाएंस होना चौर बापको महंह की खानी पड़ेगी।

इप्रलिए प्रतिष्ठा का सवाल बना कर ग्रापको तनवार फन्न रहेगी । जिस चोज को ग्राप मानते हैं, खुद चट्टोपाध्याय साहब ने कहा कि कुछ बाते ऐसी हैं ग्रसम ग्रांदोलन की जिसको ग्रापको स्त्रीकार करना होगा । अगर यह बात है, तो इस तरोके से वहां शान्ति नहीं कर सकते ग्रीर आप भूलें भी ना उस वात को कि जो पुलिस स्टेट वहां कायम करने जा रहे हैं ग्रौर इस पुलिस स्टेट को द्वारा कायम करने में वहत खतरा है। एसी स्थिति में जब देश की पुलिस नाजस्था में राजनैतिक प्रभाव हावी हो रहे हैं, ऐसे वक्त पुलिस के डंडे की बात हम देख रहे हैं । यह तो खुदकशी होगी ((The bell rings)) जो हम करना नहीं चाहते हैं।

Bill, 1980

जो बात मैं ग्रापके समक्ष उपस्थित कर रहा हं वह यह है कि ग्राखिरकार जो स्थिति है, उसका समाधान इस रास्ते से ग्राप कैसे करने जा रहे हैं। समाधान करना हैतो उसूलन जो बात ग्रापने स्वीकार की है कि जो फारेनर्सकासवाल है,प्राइम मिनिस्टर ने इस हाउस में उसूलन में उस बात को माना है कि जो फोरनसं हैं, वे हिन्दुस्तान में हम लोगों के बोटर्स नहीं हो सकते ग्रांर जो कानुन सिटिजनशिप का है स्रोर संविधान है उसी के स्राधार पर समाधान इंडना पड़ेगा । यह ग्रापने कहा है ।

विधान के आधार पर और जो सिटीजन शिप का कानून है उसी के ग्राधार पर इसका समाधान ढुंढना होगा। यदि सरकार मानती है तो इसी को ग्राधार बना कर वातचीत द्वारा इसको सुलझाया जाना चाहिए । अगर आपको ऐसालगता है कि विद्यार्थियों की तरफ से बातें पेश आती हैं तो आप भने ही उसको नामज्र करें, लेकिन ग्रसम के ग्रन्दर जितने ग्रागैनाइजेशन हैं . . .

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): Please conclude.

SHRI SADASHIV BAGAITKAR: I am concluding.

किए हैं, उपस्थित उनको सच्चाई को मान कर उसके बाद उनक साथ स पेण अल्गे पुलिस स्टेट बनाकर रहेंगे तो ग्रागे चल कर अधिको मालुम हो जाएगा कि मार्शल लाँ लागू करके भी आप स्थिति से निषट नहीं सकते, उस पर नियन्नंण नहीं कर सकते । जब 100फी सदी जनता विसी भी की मत पर अपने प्राणों की वाजी लगा कर लड़ रही हैतो क्या खाक कानून से रोकेंगे। ब्रापबीत चीत द्वारा ब्रीर इस विल को [श्री सदाशिव वगाईतकर] वापस लेकर ग्रसम की समस्याहल करने की कोशिश कीजिए ।

अप्रीक्षरों वात । वर्कसं के बारें में वहुत कुछ इस बिल में आपने का है। मैंने जमेंट लाक आऊट करें। तो आपके पास क्या उपाय है इसका उल्लेख नहीं है। फैंक्ट्रों में लाक आऊट हो जाए और मजदूर काम पर न जाएं तो क्या उपाय है? तो सारा ढांचा जो आपने बनाया है वह बिलकुल बिक्यानृसी है, एन्टी पीपल एक्टी बिक्य क्लास है।

شری اسد مدنی (اتر پردیس) :

جلاب وائس چهرمين ماحب - يه جو بل مدستر صاحب کی طرف سے پیش ہوا ہے۔ میں اس کی تائید کرنے کے لگے کھوا ھوا ھوں - غیر ملکی كا مسئله ايسا نهيل هے كه اس ميل کوئی دو رائے هوں - حقیقت سهن اگر کوئی غیر ملکی کسی ملک میں ھے تو اِس کو قانونی طور پو وہاں رهنے کا حق نہیں ھے اور اس کو نکلفا چاھیئے لھکی اس کو نکاللے کے دئيے قانوں کا راستہ اور انصاف اختيار کرنا چاھھگے اور اس کے ساتھ ساتھ جو لوک عددوستان کے سهاینوس هیں ان کو غیر ملکی کہم کو پریشان کرنا آن کے ساته نااتصا مي برتدا هے - ايسا هرگز نہیں مونا چامیائے - اس مسئلہ میں ھونا يد ھي چاھھگے که کسي کے ملكى يا فيو ملكى عوني كا فهصله عدالتي طور پر هو اور اس كو اس كا موقعه ديا جائے جو لوگ عه هكايت

كرين كه فلان شخص غير ملكي هي تو اس پر به ذمه داری هونی چاهیگه کہ وہ اس کا ثبوت مہیا کرے - آخر فتل بہی ہوتے ہیں ڈاکے بھی پوتے هين چوريان بهي هوتي هين اور فوسوے بہت ہوے جرم بھی هوتے هیں لیکی اگر کسی کو کہا جائے که یه مجرم في تو أس ٤ باثبوت كهاني والي شکایت کرنے والے کے ذمہ هوتا هے که ولا تابت کرے کہ یہ شخص قاتل ہے چور هے ڈاکو هے - اسی طرح اگر کوئی غير ملكي يهال رهتا هے يقيداً اس كو عمال رهنے کا حق اس کو ووٹ دیلے کا حق وفيرہ نهيں هے جب تک قانونی طور پر ولا هلدوستان کا شهری نه بن جائه اور اگر ایسا یه تو شکیت كرنے والے ير يه ذمه داري هے كه وة الهاب كرے كه غير ملكى هے أور أكر عدائت یہ فیصلہ کر دے غیر ملکی عونے کا تو پھر اس کو رہانے کا حق نهين هونا چاهيئے - وہ کسی طرح سے سلکی بدلے کے لئے کوئی اور تجویز المعيار كرے - يه مسئله اسى طرح سے حل هو تو تهیک هو سکتا هے -لیکی اس کے ساتھ ساتھ اس کو ایک جذباتي استلك بديا كها اور بوليتهكل انداز میں لوکوں کو دعوکا دے کر اور مختلف طريقون سے دماغ مين زهر بهرا کیا ہے کہ وہاں صورت حال ایسی هوگئی هے (آسام میں) که وہاں يد ملى فساد قتل سب هو رهے هيں -

دفعه نہیں مسلسل دوتے دیں۔ آج
بھی یہ خبروں میں ھے۔ اسی لوگوں
کی آبادیوں پر جومانہ لکا دیا
جانا ھے۔

جیسا منسٹر صاحب نے کہا رهاں کی چائے کی تجارت - لکوی کی - پلائی ووڈ کی - جیوے کی اور اسی طرح کی سب بلد هو گئی هیں -جب سارے هندوستان مهی سوکها تیا پانی کا ایک قطرہ بھی مل رہا تھا بجلی کی پیدارار کم تھی کھیتھاں سوکیه رهی تههی تیزل نایاب تها اور پیترول کا پنهوں پر لائنیں لگی هوئی تهیس هدوستان پریشان تها بارهی پنچھلے سال کم ھوئی تھی تب آسام سے ذیزل کو روکا گیا۔ آپ یہ کہتے هیں که اگر پولیس هوگی دو علیدگی كا جذبه بهدا هوكا - وهال ايسے مضمون چھپے ھیں کہ تلہا پیڈرول سے عم اپذی اکونومی کو مضبوطی سے چلا سكتے اليں عموں فلدوستان كى كوئى ضرورت نہیں ہے -

اسی طریقے سے وہاں تصویک چلانے والوں موں جب که وہاں تمام بداملی ہے فسان عیں سٹیزن جیسے نازک مسئلہ کو چو دستور اور قانون سے تعلق رکیتا ہے اپنے ہاتھ میں لیے لیا ہے اور گاؤں گاؤں جا کر لوگوں کو دھمکاتے میں کہ عمارے گفڈ پر دستخط کر در انگوٹھا لگا دو تم غیرملکی ہو - جو لوگ ملکی ہوتے دیتے میں لوگ ملکی ہوت دیتے میں

میں نے خود ایک آٹھہ سال کے بعے کو ایے چھہ مہیلے کے زخمی بھائی کو اپنی گود میں لئے دیکھا اور اس کے خاندان کے پائیم افراد قتل ہوچکم تھے - صرف ایک بہن اور ایک بھائی چهه مهیلے کا بچه جهتا تها اور باقی سب قتل هر گئے تھے - کسی طریقے سے هسپتالوں میں زخمیوں کو وهاں گیس کو مارا گیا ہے کوئی حفاظت نہیں ہوئی - پولیس کے اندر جو لوگ ملازم تھے ان کے گھر لوٹے گئے ان کا تهادله کیا گیا ان کی حفاظت نہیں کی گئی اور وہ پولھس میں کئے تو ان کی کوئی شکامت درج نہیں کی کئی - اس طرح وهاں پر پورا نظام پيرالانوڌ هے - كوئي انصاف نهيس كرئى قانون نهين كوئى سلف والا نہیں کسی قسم کی دانہ فریاد نہیں لاكهون لاكهه هدوستاني شهريون پر تہمت لٹا کو گاؤں کے گاؤں ہوباد کھے جا رقع هدر - افسران سامنے کھوے هيں - لوگ جا کر کہتے عيں آپ قبى - ايم هين ديكهنّے كما هم ره هے اور وہ ادعر کو سہدہ پھھر سھتے هیں - کسی قسم کی شرمعدگی نہیں زبائي هندردي نههن كوئي پولهس والاسلتا نهون - أك بحهانے والے انجی کو بلایا جانا هے فائو بریگیت کو تو اس کو راسته نههی دیا جاتا اور اس کی پهر کوئی داد فویاد نهین هوتی - اس طرح کی خالت ایک ھيي -

ليكن نهين كرنا چاهتے سازش هے پولیٹیکل سازش هے دوسرے ملک کا اس سین هت هے - یه تحریک اس حصه کو هندوستان سے الک کرنے کے لئے چلائی گئی ه - أب اس وقت نك انتظار كرنا چادتے هيں جب خدانخواسته یه صوبه هدوستان سے نکل جائے وهاں بھی آسو کے نام سے انجمن بدائي کُئي هے لسکا نام هے سول یونانیٹٹ لبریشن آرسی - یہ آ۔و کے نام سے بنائی گئی ہے ، لبریشی أرسى هے ، درسرے درسرے حوالے دیئے جاتے ہیں - اس کی سازش هے که اس تبام حصه کو ملک سے آزاد کر دیا جائے - دعوکے دیگے جاتے هيں اس طرح سے - پہلے کے ھوم منستر ابھی منجھے ملے تھے وا کہم رہے تھے کہ وہ ایک ماروازی کے یاس گئے اور پوچھا کہ تم لوگ كهون اس مهن پيسه دية عو - اس نے کہا کہ آسام کو پاکستان بقایا جا رها هـ - كيسے بائستان بلايا جا رها هے ? اس نے کہا که اہ پوسیدمت مسلمان یهان هو کئے هیں-اُنہوں نے اسے بتایا کہ 1951 ^کی ينو سيلسس رپورت ۾ اس مين مسلمان ۲۲ پرسیلت هیں - ۱۹۹۱ع میں ۲۳ پرسیلت هیں اور اس وقت 1941 کے سیلسس میں ۲۴ پرسیلت هیں - تو ۲۵ پرسیلت سے زیاده تو کههی هوا نهین - یه ۱۵

[شری اسد صدنی] كوئى دوكيومدات كوئى رجسترى كا كافذ ديتے هيں تو أسے ليكر ولا يهار کر پھیدن دیتے ھیں۔ ان کے تمام كفذات ذائع كر ديت هين - لرگون لا بازار جانا اسهتال جانا دوا النا تدام چهزین مشکل کر دی هین-ایسے حالت وہاں میں جلکو آپ واقعی چارقی بازی اور درسرے سیاسی مسئلوں نے الگ کو کے انسانی نظریہ سے دیکھھن تُو آپکو شوم آئی چاهیئے که کس طرح لوگ هؤارون کی تعداد مهن مصیبت مهور مبتلا

اسی طریقه سے جو یه کها جا وعا هے که آسام کے لوگوں کی جو زبان هے وا خطرہ میں هے وا دهوی هے - ۱۹۰۱ ع کے سیلسس میں آسامی مدر تنگ لکھانے والے ۲۲ پرسینت تھے بنگالی لکھانے والے ٣٨ پرسينت ته اور ١٩٧١ع کے سينسس مين أساسي مدر اللك لكهاني والم ١١ پرسينت هين أور ينكالي لكهانے والے 19 أور كچه پوائیلت - +ا سے بھی کم ھیں كوئي خطرة أسامي للكويج كو أساسي کلچر کو کسی قسم کا نہیں ھے - جو وہاں بستے عد*ن انہوں* نے آسامی کلھور قبول کیا - آسامی زبان قبول کی ہے - آساسی بولٹے هیں۔ وہ سل جل کر رهنا چاعتے ههن - کسی قسم کا کوئی بهید بهاو

کو نکل دیا جائے یہ کہا جا رہا ہے۔ تو ایک کرور انتالیس لاکھ میں سے اگر جات الاکھ کو نکال دیا جائے تو اس کے معلی تو وہاں آسامی اور غیر آسامی کی بات ہے - یہ بوا خطرہ ہے اور یہ ہات صاف ظاہر ہرتی ہے ۔ پورے ملک کو ایس سے خطرہ ہے۔ پورے مالک کی انٹومک پرزیشن تر اس سے خطرة هے - اور آخام میں کھل جواہم پات هو رهي <u>ه</u>ي - اثو اس لکي ان چيزوں پر سوچنا چاهيئے -

أخر مهن كهذا چاهتا هون كه اكر هم هلدوستانهون کو کههن برا کها جائے تو هم برداشت نههی کرینگے اور اس کے لکے دلگامه کریڈکے - لیکن ددانديا تو ديه ديهويكي - اس مين فوتو هے که أسم نے أندولن جالاتے والے یہ لئے عوثے هیں اور اس میں لکھا۔ هے مطلبہ آؤٹ انڈین قالس فرام آسام،، تو يه کيا چيز هے - اگر يو - اين - او -يين يه هوتا تو آپ کيا کرتے ? دسي ملک ميں اگر يه هوتا تو کيا آپ برداشت کو لیتی علدوستان کے سلک کے لوگوں کے دبیش پریم کو میں پکارتا هوں که آپ لوگوں کو سوچنا چاهیئے که اس کا کیا مطلب ہے۔ کوئی دوسرا ملک هدارد متعلق جرائت نهیں کر سکتا - یہ فوٹو هیں اور ساری دنیا میں کئے هیں - آپ کی کتنی بدناسی هوئی هوئی آپ کو

کس نے کہم دیا ۔ تو کہا کم میں پوچهه کر آتا هول - ولا آر - ایس -ایس " کے لوگوں کے پاس گئے اور کہا که بات یه هے که ۱۹۷۱ع کے بعد اتنے آگئے هيں که اب ١٠ ١٥ پرسیات موکیم اور اس نے کہا کہ اگر ایسا هو تو گورنماست تو خود مانتی ہے که 1971 کے بعد جالمے لوگ آئے هين أن كو نكال دين أيه - تو اگر ولا لوگ آئکے هيں واقعی ميں جيسا که لوگ کهه رهے هیں تو وہ سب لوگ نکال دیگے جائیں کے - سان لو اس کو - اس کے بعد کیا ضرورت ھے أندولن چلانے کی - اس طریقے سے وداں کے ایک سابق منسٹر نے پریس میں بھان دیا که صرف کام روپ ضلع میں باغر کے لوگ ۳۹ لاکھ کی تعداد مهن أُمَّتُه - پررے کام روپ کی آبادی ۱۹۷۱ میں ۲۸ لاکھ تھی۔ جس ضلع کی ساری آبادی ۲۸ لاکه هو اس کے سنعلق یہ کہا جائے کہ ۲۹ لاکھ أدمى وهال باهر سے آگئے هيں يه كس كي عقل مين آئيها - اس طريقه سے وہاں زھر گھولا جا رہا ھے اور پورے أسام کے لوگوں کو ورغلایا جا رہا ہے۔ تری ہورہ میں جس طرح سے قتل عام عوا ہے اسی طرح سے مزورم وغیرہ میں هوا هے اور هادوستان نے شہریوں کو مارا كيا هے اور سين كهذا چاهتا هون که وهان بهاریون کو یو - پی - والون کو اور دوسری جگه کے رعابے والوں کو بهت پريشانيان هوئي هين - ٥٠ لاکه

नहीं है कि इसमें कोई दो राय हों। हकीकत में अगर कोई गैर मुल्की किसी मुल्क में है तो उसको कानूनी तौर पर वहां रहने का हक नहीं हैं र्यार उसको निकलना चाहिए । लेकिन इसको निकालने के लिए कानुस का रास्ता ग्रीर इसाफ ग्रस्तयार करना चाहिए । इसी के साथ साथ जो लोग हिन्द्स्तान के सिटिजन्स हैं उनको गैर मुल्की कहकर परेशान करना उनके साथ नाइंसाफी वरतना है। ऐसा हरगिज नहीं होना चाहिए । इस मसले में होना यही चाहिए कि किसी के मुल्की या गैर मुल्की होने का फैसला ग्रदालती तीर पर हो ग्रौर उसको इसका मीका दियाजाए । जोलोग यहशिकायत करें किफलां णख्स गैर मुल्को हैतो इस दर यह जिम्मेदारी होनी चाहिए कि वो उसका सब्त मुहैया करें। श्राखिर करल भी होते हैं। डाके भी पड़ते है, चीरिय भी होती हैं ग्रीर दूसरे बहुत बड़े जुर्म भी होते हैं, लेकिन अगर किसी को कहा जाए कि यह मुजरिम हैतो इसका वासबूत कहने वाले, शिकायत करने वाले के जिम्मे होता है कि वो साबित करें कि यह शख्स कातिल है, चोर है, डाक् है,। इसी तरह गैर मुल्की कोई यहां रहता है, दकी नन उसको यहां रहने का हक, उसको देने काहक नहीं है, जब तक कानुनी तौर पर वो हिन्दुस्तानका शहरीन वन जाए ग्रीर म्रगर ऐसा है तो शिकायत करने वाले पर यह जिम्मेदारी है कि वह साबित करे कि गैर मुल्की है और अगर अदालत यह फैसला कर वे गैर मुल्की होनेका तो फिर

उसको रहने का हक नहीं होना चाहिए।

वो किसी तरह से मुल्की वनने के लिए कोई

ग्रौरतजत्रीज श्रस्तियारकरे। यह मसल

इसी तरह से हल होतो ठीक हो सकता है।

लेकिन इसके साथ उसको एक जजाबाती

स्टंट बनाया गया है भ्रौर पोलिटिकल भ्रदाज

[شری اسد مدنی]

کیسی تحویک وهاں چل رهی هے ۔ هماری جلتا پارٹی کے ایک معزز سیر نے پنچھلے دنوں یہاں زبردستی دارلعلوم ديويلد كا ايك آزاد ادارة هے اسے کهید چا اور کهیدی کر یهار تک کها که وهان طلبا مين آيس مين ٿيراو هو کیا اور پی - اے - سی - نے اور پولیس والوں نے اس کو بلد کروایا اور کہا که فلال فلال کی مداخلت ہوئی اور اندرا جی کو زبردستی لے جايا كها تاكم وهار لينا لثر بوهايا جائے - اندوا جی کو دعوت دیئے واله مولانا طيب صلحب وهان کے والس چانسلر تھے اور ان کے سأته مفتى عتيق الرحس صاحب آئے تھے ۔ انہوں نے یہ دعوت دی تھی اور دموت دے کر گئے تھے۔ کوئی دوسرا آدمی وهاں دموت دیلے کے لئے نہوں آیا تھا - اگر ھندوستان کی سب سے بھی شخصیت یہاں کا يرائم منستر كسي جلسه مهن جاتا ھے تو یہ تو انواز کی باس ھے -مقاسب هے اور اسے جاتا چاهیئے اور اس سے عرف . . (انقریشن) مهرا تائم به برباد کر رهے هيں -

†[श्रो प्रसद भवनी (उत्तर प्रदेश):
जनाव वाइस चेयरभैन साहब, यह जो विल मिनिस्टर साहब की तरफ से पेश हुआ है मैं इसकी ताईद करने के लिए खड़ा हुआ हूं। गैर मुल्की का मसला ऐसा

में लोगों को धक्का देकर और मुख्तलिक तरीकों से दिमाग में जहर भरा गया है कि वहां सुरतहाल ऐसी हो गया है । घराम में) कि वहां वयग्रमनी, फसादा, कत्ल सब हो रहे हैं। मैंने खुद एक ग्राठ साल के बच्चे को घपने छः महीने के जख्मी भाई को ग्रन्तो गोद में लिए देखा ग्रौर इसके खानदान के पांच ग्रकराद कल्ल हो चुके थे। सिर्फएक वह र और एक भाई छ: होने का बच्चा जीता था ग्रोर बाको सब कत्ल हो गए थे। किस तरीके से अस्पतालां में जिंदमयों को वहां घुस कर मारा गया है, कोई हिफाजत नहीं हुई। पुलिस के ग्रन्थर जो लोग मुलाजिम थे, उनके घर लूटे गए, उनका तबादला किया गया, उनकी हिफाजत नहीं की गयी ग्रंट जो पुलिस में गए तो उनकी कोई शिकायत दर्ज नहीं की गयो । इस तरह से वहां पर पूरा नजाम पेरालाइण्ड है। कोई इंसाफ नहीं, कोई कानून नहीं, कोई सुनने वाला नहीं, किसी किस्म की दाद फरियाद नहीं। लाखों लाख हिन्दुस्तानी शहरियों पर तोहमत लगाकर गांव के गांव वर्बाद किए जारहे हैं। ग्रफसरान सामने खड़े हैं, लोग जा कर कहते हैं आ: डी० एम० है देखिए क्याहो रहा है ग्रीर वो उधर को मुंह फेर लेते हैं । किसी विस्म की शर्मिन्दगी नहीं, जवानी हमददी नहीं । कोई पुलिस वाला सुनतानही। ग्राग बुझानेवाले इंजन को बुलाया जाता है, फायर त्रिगेड को तो उसको रास्ता नहीं दिया जाता भीर उसके लिए कोई दाद फरियाद नहीं होती। इस तरह के हालात एक दफा नहीं मुसलसल होते हैं। ग्राजभी यह खबरों में है। इन्हीं लोगों की ऋवादियों पर जुर्माना लगा दिया जाता है।

जैसा मिनिस्टर साहब ने कहा वहाँ की चाय की तजारत, लकड़ी की, प्लाईवुड की, जुट की ग्रीर इस नरह की सव बंद [ही गयी हैं। जब सारे हिन्दुस्तान में सूखा था

पानी का एक भी कतरा नहीं मिल रहा था, विजली के पैदाबार कम थी, खेतियां सुख रही थी, डीजल नायाय था श्रीर पैट्रोल कम्पनियां पर लाइनें लगी हुई थीं, हिन्दुस्तान परे ानथा, बारिश पिछले साल कम हुई थी; तब आताम से डीजल का रोका गया। क्राप यह कहते हैं कि क्रगर पुलिस होगी तो इलायदगी का जज्बा पैदा होगा। वहां ऐसे मजबून ६पे हैं कि तन्हा पैट्रोल से हम अपनी इकानोनी को मज्बती से चला सबते हैं। हमें हिन्दुस्तान की कोई जरूरत नहीं है।

इसी तरीके से दहां तहरीक चलाने वालों में जब कि वहां तमाम बदश्रमती है, फसाद हैं, सि टिजन्स जैसे नाजुक मसले को जो दस्तूर ग्रीर कानुन से तरिलुक रखता है; अपने हाथ में ले लिया है और गांव-गांव में जाकर लोगों को धमकाते हैं कि हमारे कागज पर दस्टब्त कर दो, अंगुठा लगा दो तुम गैर मुल्की हो । जो लोग मुल्की होने का कोई सबत देते हैं, कोई उन्युमेंट, कोई रजिस्टो का दागज देते है तो इसे लेकर वो फाइ कर फैक देते हैं। इनके तमाम कागजात जाबा कर देते हैं। लोगों का बाजार जाना, ग्रस्पताल जाना, दवा लाना तमाम चंज मुस्किल कर दी हैं। ऐसे हालात वहां है जिल्की ग्राप बाक्यी पार्टीबा**जी** और दूस**रे** सियासी मसला से लगकर के इंसानी कजिरए से देखें तो आपको शर्म आनी चाहिए कि किस तरह लोग हजारों की नादाद में मसीवत में मुबत्तला हैं।

इसी तरीके से जो यह कहा जा रहा है कि आसाम के लोगों की जो जबान है वो खतरा में है, वो घोखा है। 1901 के सेंसस में ब्रासामी मदरटंग लिखाने वाले 22 परसेन्ट थे; वंगला लिखाने वासे 48 परसेन्ट थे ग्रीर 1971 के सेंसस में ग्रासामी मदरदंग लिखाने वाले 61 परसेंट

[श्री असद मदनी]

है ग्रीर वंगाली लिखाने वाले 19 ग्रीर कुछ प्वाइट, 20 परसेंट से भी कम हैं। कई खतरा ग्रासामी लगएज को ग्रासामी कारचर का किसी किस्म को नहीं है। जो वहां बसते हैं उन्होंने ग्रासामी कल्चर कव्ल किया । ग्रासामी जवान कव्ल 🖷 । ग्रासामी बोल्से हैं, वो मिल जुल कर रहना चाहरी हैं। किसी किस्म का कई भोशमाव नहीं करना चाहते । लेकिन यह साजिन है, पोलिटिवल साजिश है, दूसरे मूलक का इसमें हित है। यह तहरीक इस हिस्से को हिन्द्स्तान से ग्रलग करने के लिए चलाई गई है। ग्राप इस वक्त तक इंतजार करना चाहरी हैं, जब खुरा न खास्ता यह सुबह हिन्दु-स्तान से निकल जाए, वहां भी आसु के नाम से ग्रंजमन बनाई गयी है। इतवा नाम है सिविल यूनाइटेड लिवरेशन आर्मी यह आं। के नाम से बनाई गई है । लिबरेशन आर्मी है । दूतरे-दूसरे हवाले दिए जाते हैं। इसकी साजिश है कि इस तमाम हिस्से को मुल्क से ग्राजाद कर दिया जाए। धोर्खे दिए जाते हैं इस तरह से । पहले के होम मिनिस्टर अभी मुझे मिले थे वो कह रहे थे कि वा एक मारवाड़ी के पास एए बार पूछा कि तुन लोग बयों इसमें पैसा देसे हो इसने कहा कि स्नासाम को पाकिस्तान बनाया जा रहा है । कैसे पाकिस्तान बनाया ना रहा है ? उसने कहा कि 51 परमेंट मुसलमान यहां हो गए हैं, उन्हाने इसे बताया कि 1951 को जो रेस । रिपोर्ट है उसमें मालमान 22 परसेंट हैं। 1961 में 23 परसेंट है और इस वक्त 1971 की सेंसस में 24 परसेंट है। तो 25 परसेंट से ज्यादा कभी हुआ नहीं । यह 51 किसने कह दिया, तो कहा कि मैं पुछ कर ग्राता है। वो ग्रार ०एस ०एस ० के लोगों के पास गए और कहा कि नहीं बात यह है कि 1971 के बाद इतने

ग्रा गए हैं कि ग्रव वो 51 प**र**र्नेट हो गए । स्रीर उसने कहा कि स्रगर ऐसा हो तो गवर्नभेंट तो खुद मानती है कि 1971 के बाद जितने लोग आए उनको निकाल देंगे तो ग्रगर वो लोग ग्राए हैं वाक्यी में जैता कि लोग कह रहे हैं ती वो सब लोग निकाल दिए जाएंगे । मान लो इसकी इसके बाद क्या जरूरत है म्रान्दोलन चलाने कं। इस तरीके से वहां के एक साबक मिनिस्टर ने प्रेस में बयान दिया कि हिफ्रं शामरूप जिले में वाहर के लोग 36 लाख को तादाद में द्धा गए ।पूरे कामरूप को द्धावादी 1971 में 28 लाख थी जिस जिला की सारी द्यावादी 28 लाख हो उसके म्रालकः यह कहा जाए कि 36 लाख ब्रादमी कहां बाहर से द्रा रुए हैं। यह किसकी अक्ल में अपएया। इस तरीके से वहां जहर घोला जा रहा है और पूरे आ साम के लोगों को बर्गलाया जा रहा है। विपुरा में इस तरह से कत्लेकाम हुन्ना है, उसी तरह से मिजीरम दगैरह में भी हुआ है। श्रौ ः हिन्दुस्तान के शहरियों को मारा गया है ग्रीर में कहना चाहता हं कि वहां विहारियों की यु०पो०वालों को ग्रीर दूसरी जगह के रहने वाले को वहत परेगानी हुई। 50 लाब को नियाल दिया जाए यह कहा जा रहा है तो एक करोड़ 39 लाख में से अगर 50 लाख को निकाल दिया जाए तो इसके माने तो वहां द्यासामी श्रीर गैर-ग्रासामी के बात है। यह बड़ा खतरा है ग्रंशर यह बात साफ जाहिर होती है पूरे मूल्क को इससे खतरा है। पूरे मूल्कः की इवनामिकः पोजीशाको इससे खतरा है। ऋौर यह बात खुनकर भ्रासाम में कही गयी है। तो इसलिए इन चीजों पर सोचना चाहिए।

आखिर मैं कहना चाहता हूं कि अगर हम हिन्दस्तानियों को कहीं बरा कहा जाए तो हम बर्दाक्त नहीं करेंगे ग्रीर इसके लिए हम हंगामा करेंगे लेकिन "इंडिया टुडें" देखिए इसमें फोटो है म्रासाम के भ्रान्दोलन चलाने वाले यह लिए हुए हैं और इसमें लिखा 'गेट श्राऊट इण्डियन डाग्स' फॉम ग्रासाम' तो यह क्या चीज है । ग्रगर य० एन० श्रो० में यह होता तो श्राप क्या करते? इसी मुल्क में ग्रगर यह होता तो क्या प्राप वर्दाश्त कर लेते । हिन्दुस्तान के मुल्क के लोगों के देश प्रम को मैं पुकारता हुं कि भ्राप लोगों को सोचना चाहिए कि इसका क्या मतलव है । कोई दूसरा मुल्क हमारे मृतलक जुरत नहीं कर सकता । यह फोटो है श्रीर सारी दुनिया में गए हैं अ।पकी जितनी बदनामी हुई होगी ग्रापको सोचना चाहिए यह कौन सी ग्रीर कैसी तहरीक वहां चल रही है। हमारी जनता पार्टी के एक मुग्रजन मेम्बर ने पिछले दिनों यहां जबरदस्ती दारुलग्रल्म देम्रोबंद का एक म्राजाद ग्रदारा है। इसे खींचा और खींचकर यहां तक कहा कि वहां तुलवा में ग्रापस में टकराब हो गया और पी० ए० सी० ने स्रीर पुलिस वालों ने उसको बंद करवाया म्रीर कहा कि फलां फलां की मदाखल्त हुई ग्रीर इन्दिरा जी को वहां जबरदस्ती ले जाया गया ताकि वहां भ्रपना ग्रसर व गया जाए । इन्दिरा जी को दावत देने वाले मौलाना तैयब साहव वहां के वाइस चान्सलर थे और उनके साथ मुफ्ती म्रतिकूलरहमान साहब म्राए थे । उन्होंने यह दावत दी थी। दावत दंकर गए थे। कोई दूसरा ब्रादमी वहां दावत देने के लिए नहीं भ्राया था । भ्रमर हिन्द्स्तान की सबसे बडी शख्सियत वहां का प्राह्म मिनिस्टर किसी जलसा में जाता है तो यह तो अजाज की बात है मुनासिब है ग्रीर इसे जाना चाहिए ग्रीर इसने इज्जत ... (Interruptions). मेरा टाइम यह बरबाद कर रहे हैं।]

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): Mr. Mathur, please do not disturb. Why are you disturbing? Madani Saheb: please go on.

شہی اسد مدنی: تو اس طریقے

سے سهور په عوض کو رها تها که انہوں نے اعتراض کیا اور یہ کہتے ھیں کہ اسی سال کے برزھے وہاں ایک تھے کانگریس (آئی) کے ان کو ایک چھوٹا سا گروپ هاتا جاهتا هے - ان کے ابیر يه ذاعاري هے كه أس كو رلا ثابت کوہی ۔ اتنی غلط باتیں وہ کارن کوتے هين جن کا تبوت نهين ديا جا سکتا -اس معامله مهن مهرا ذاتي تعاق هے - میں نہیں سمجھتا کہ وہاں کسی سہتیم کو مٹانے کے لئے مہرا كوئي جذبه يا خيال يا كوئي حركت ھوئی ھو۔ میں نے تو دارلعلوم کے سانه آبانا تعاون كيا هي كم جس كو وہ سوچ نہیں سکتے - اس طوح کی فير ذمه دارانه باتين كهانا بارليمات کے معبوری کے لئے کسی بھی طوح شايان شان نهون هے - ان كو سوچدا چاهیئے - اس لئے میں ای تمام چیزوں کے ساتھ عقدوستان کی ایکتا قرب محيت تعلقات إنسابيت لور مظاومون کی همدردی اور رکشا این قماء چيزوں کے لئے سب سے ايهل کرتبا هون که اس بال کو سپورت کوین اور اس کو مقط کرائیں - آیے هم [۵ری اسد سدنی]

کههن اگر وهان خون خرابه اور بربادیی ھونے دیں تو یہ جارے ملک میں بهيل ك دو ملك بوبال عو جائے كا -اس لئے ملک کو بھانے کے لکے همون سب چوزین کوئی چاهیئن -اگر ملک ہنے کا تو ہم سب بچیق ئے ملک تواہ ہو جائے کا تو ہم سب تهاہ ہو جالیوں کے -

†[श्री चाउद मदनोः तो इस तरीका से मैं यह प्रजं कर रहा था कि उन्होंने एक्टाज किया और यह कहते हैं कि 80 साल के वृंदिहा एक थे। कल्लोस (बाई) के उनकी एक छाटा या दूर हटाता बाहता है । उनके क्रार यह जिन्मेदारी है कि उसको वा सावित करें कितनी असन बाते की गरी करने है । जिनका सबस नही दिया जा मकता । इस मामले में नेरा सक्षेत्र काञ्चक है । मैं सन्धना कि वहां किती मोहतम को हटाने के लिए मेरा कोई बज्या या ख्याल या कोर्ड हरकत हुई हो । मैंने तो वास्त्रप्रमुप के साथ इतना तावन किया है कि इसको यो सोच मही सकते । इस लरह की गैर जिम्मेदाराना वास कहन पालियामेंट के मेम्बरान के लिए किसी भी तरह भाषांगान नहीं है । उनको सोचना चाहिए । इसलिए मैं इन नीजों के साथ हिन्दस्तान की एकलः, स्थतः, महस्बत, तालकान. इंसातिकत और मजलमों की हमदर्दी और रक्षा इन नगम बीजों के लिए सबसे सपील जरता है कि इस विल को सपोर्ट करें भीर उसकी मंजर कराएं । आज हम कही छगर वहां छुन खरावा छोर बर्जाडी होने दें तो यह सारे मल्क में फैलिमा तो मल्क बबांद हो जाएगा इसकिए मस्क को बचाने के जिए हमें यब चीजें

करनी चाहिए । ग्रगर मुख्य वर्षेगा तो हम सब बर्चेगे । मुल्क तन्नाह हो जाएगा तो हम नव अयाज हो काएम 🚯

SHRI DINESH GOSWAMI: Mr. Vice-Chairman, Sir, when the mans spokesman of the Congress (I) Mr. Chattopadhyaya...

THE VICE-CHAIRMAN (SHRI KULKARNI): Time is very short, Mr. Dinesh Goswami,. as you know.

SHRI DINESH GOSWAMI: Sir, when we have been abused right and left, I hope you will give us a chance to defend ourselves. When the main spokesman of the Congress(I), Chattopadhyaya, spoke, 1 had to interrupt him. i was not happy with the heat and passion that was generated in this. House because if Assam needs today something it is not confrontation, it is not accusation and counter-accusa-

I tion. Assam needs a healing tcuch, a soothing touch. And I heard Mr. Madani say that there is no misap-

I prehension in the minds of the P of Assam of being swapped and culture being submerged. Sir, may I remind him that it is his leader none other than the Prime Minister who on this platform has said that th prehensions of the Assamese are genuine. It is statement by a person like Mr. Madani who tries to overlook the facts that creates complications; and that creates a genuine doubt in our mind that you are approaching thi* problem politically. Sir, I am happy to note and hear from Mr. Chattopadhyaya that he is an unrepentent supporter of the Emergency. (Interruptions)

شری اد مدتی: ایکن جلاب يه باندن جو حقيقت هون جو واتعات عین ولا میں لے کہی عون - اس ميني شک ۽ شيم، کي ڀاڪ نمين هي -

ंश्री अतद मदनी: लेकिल जनाव यह बातें जो हकीकत है जो बाक्यान है यो मैंने कहीं हैं। इसमें मक व गवा की बात नहीं है ।]

†[] Devnagari Transliteration.

SHRI DINESH GOSWAMI: Sir, I am liappy to hear from Mr. Chattopadhyaya that he is an unrepentent supporter of the Emergency. We know, Sir, that Emergency has been proclaimed in Assam through the back-door and Mr. Chattopadhyaya, the main spokesman of the party, has made it clear to the people of Assam: "Be prepared. Your days of constitutional safeguards are over." Sir, for nine months we have fought and the students of Assam have tried to keep this movement absolutely non-violent. You ha.ve seen what has happened in Tripura within three days. If you go on accusing the students there times without number by saying "No, you are violent, you are violent", don't you realize, Mr. Chattopadhyaya, that the extremist section of the students will tell them: "Well, you talk of nonviolence. Have you been able to get even a semblance of sympathy from the Indian Parliament? What is the use of being non-violent?" Are you not strengthening the hands of the extremists by this type of statement? For the last ten months if somebody has suffered, it is the people of Assam. When you talk about the foreigners, always it is said that the issue is the creation of the Janata Party and so on and so forth. May I point out a. few things from certain documents? In 1962, for example, there is a resolution:

".. .that the infiltration of Pakistani nationals without valid travel documents into Assam is likely to endanger the security of the country as such it is an imperative necessity that further infiltration should be stopped."

This is dated 8-8-62. There a.re *a* number of other such resolutions. I will not go into them. In 1964, "the problem of Pakistani infiltrators: *s* posing a serious problem for the security of this frontier State".

In the light of the above observations, the Committee asked for a target date of 31.3.65 to complete Pakistani infiltration. Then;

"That the Citizens' National Register with house numbers intended

for prepration oi the Census of 1951 be made a basis for tracins out. . " This is a document of the party, the party to which had the privilege te belong, the Assam Pradesh Congress Committee, published recently to show their stand on infiltration.

Sir, it is said that the students have become unreasonable. May I read from the latest letter of AASU t0 the Prime Minister, which unfortunately lished. Mr. Madani has referred to India *Today*. Sir, will he kindly lay it on the Table of the House? The words "Dogs, Indian dogs, go back" have been superimposed on the photo in order to give a bad name to the people of Assam.

SOME HON. MEMBERS: Shame; shame.

SHRI DINESH GOSWAMI: Let it be placed on the Table of the House to see whether this has been superimposed or not. Please place it there.

شبی اسد مدنی: یه اندیا تو ته بید میں اس کو رکھنے کے لئے تھار ہوں۔ ہوں - بالکل رکھنے کے لئے تیار ہوں۔ یه میرا کافذ نہیں ہے - یه نمام میں چھپا ہے - میں اس کو رکھنے کے لئے تیار ہوں -

ं श्रि ग्रसंद भवनी: यह इण्डिया टुट्टे हैं । मैं इसको रखने के लिए तैयार हूं । विल्कुल रखने के लिए तैयार हूं । यह मेरा कागज नहीं है । यह तमाम में छपा है । मैं उसको रखने के लिए तैयार हूं ।]

SHRI DINESH GOSWAMI: Sir, this should be placed and let it go to a" expert to see whether this has been superimposed or not. (Interruptions)

شری اسد مدنی: یه موجرد هے تمام میں چهها هے - میں اس کو
راهنے کے لئے تیار عوں - وئس
چیرمین صاحب....(انگریشنز)

† [] Devnagari transliteration.

ं श्रि श्रसद मदती: यह मौजूद है. तमाम में छ्या है । मैं इसकी रखने के लिए तैयार हूं । वाईस वियरमैन साहय ... (Interruptions)

SHRIMATI PURABI MUKHO-PADHYAYA (West Bengal): A point of order, Mr. Vice-Chairman.

SHRI DINESH GOSWAMI: I say, let it be placed.

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): What is the poi order, madam?

SHRIMATI PURAEI MUKHO PADHYAY: I nsmber that it was I who L over a bunch 01 purported pamphlets be to 1 the AASU and those who launched this movement, and in one of ths pam phlets they have written, "Indian dogs" and they have also mentioned the nameg OI certain Indian leaders to bs hanged. And when Mr. Goswami says that there is no violence on the part ot the students or those who are in the mov;ment, it is wrong. And Mr. Asad Madani has said that the Muslims there have given their language as Assamese; it is quite true, he canont deny that

SHRI DINESH GOSWAMI; I have sa;.d that the students of Assam have tried their utmost to keep their movement non-violent. Let the document be placed on the Table of the House. Let jt be judged by an impartial person, and let the truth come out. L"t it be placed on the Table of ths House, and let it be judged.

SHRI JOSEPH LEON ALBAN D'SOUZA (Maharashtra): Who says that it has been superimposed?

SHRI DINESH GOSWAMI: Because it is apparent from the photo published in "India Today". (*Interruptions*). Let it be proved. I have thrown a challenge, i have thrown a positive chal-

†[] Devnagari Transliteration.

lenge. It ig a superimposed With all the responsibility on a MB.: ber of Parliament I say this. Ai in a position to say that? Kindly so.

SHRI JOSEPH LEON ALBAN D'SOUZA; Mr. Vice-Chairman, I was a witness when he challenged him a little while ago. He asked him to prove something he has got.

SHRI DINESH GOSWAMI: I di I said it was a superimposed photo.

SHRI JOSEPH LEON ALBAN D'SOUZA: Certainly, I heard it.

SHRI DINESH GOSWAMI: Sir. T do not want heat to generate. Let me go through the letter.

عبی آدد مدنی : یه کوی معبولی بات تهیں جر سازی دنیا میں جبولے رائی بات ہے ۔ یہ ایک معتلم کی چیز تبییں ہے ۔ سب کی چیز جین طرح ہے ۔ اُپ اس کو جس طرح ہے ۔

ं श्री ग्रसद मदने : यह कोई मामूली वात नहीं है । सारो दुनिया में छन्ने बाली वात है । यह एक मौहल्ला की बीज नहां है, सबकी बीज है । प्राप इसकी जिस तरह से बोहे ले ले . . }

SHRI DINESH GOSWAMI: Let it be judged. It should be judged. I want it to be judged. Let the world know whether I am wrong or Mr. Madni is wrong. It should be placed on the. Table of the House. (Interruptions).

SHRI P. RAMAMURTI (Tamil Nadu); He has asked him to place it on the Table of the House. He hast asked the Government to find out whether it is superimposed or not, and

Mr. Madni is prepared to do that. There ends the matter.

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SHRI DINESH GOSWAMI: That ends the matter.

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): Mr. Ramamurti, Mr. Madni has shown some publication, and Mr. Dinesh Goswami has challenged the bona *fides* of certain words that they were superimposed. Would you please take your seat? Thig document is a public document. What is the use of placing it on the Table of the House? Let the Home Minister take it into hi3 custody and enquire into it. and before the next session comes, 'ive his information on what is what

SHRI DINESH GOSWAMI: I am very happy. Then it will be proved whether I am correct or the other side is correct.

I am reading the letter of the All-Assam Students Union. Sir, this letter, I thought, I should share with the House.

SHRI ASAD MADNI; Point of order.

SHRI DINESH GSWAMI: I did not interrupt when he spoke.

شری اسد مدنی: میوا پوائلت آف آرڈر ھے - میں یہ پوچھا چاھتا ھوں کہ یہ ساری دنیا میں جمیا تیا تر ان کے لیڈروں نے اس کی تردید کی تبی یا نہیں ؟

†[श्री भ्रसद मदनोः मेरा प्वाइंट भाफ भ्रार्डर है । मैं यह पूछना चाहता

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हूं कि यह सारी दुनिया में छ्या था तो इनके लीडरों ने इसकी तरदीद की या नहीं?]

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): Mr. Madni, now I have advised the Home. Minister to enquire. Why are you worried now?

SHRI DINESH GOSWAMI: I am no! blaming Mr. Madni of superimposing it. Now, let me share with this House the latest communication of the All Assam Students' Union to the Prime Minister of India. The letter says:

"At the very outset, we express our deep condolence at the premature demise of your son Shri Sanjay Gandhi, who was also a member of Parliament, on June, 23, 1980

We acknowledge your assurance that the foreigners issue would be solved within the framwork of the Constitution. However, you have neither accepted nor objected to using the NRC and the earliest electoral rolls as documents for detection. This raises a question of vital importance to us. We would like to know how the Government proposes to identify the foreigners. We firmly believe that there exist no documents alternative to the NRC and the first Electoral Rolls prepared after the adoption of the Constitution, to detect the foreigners within a reasonable period of time. We request you to clarify this aspect.

There is another important aspect of the problem. Regarding deportation you have unambiguously stated that those who entered India after 1971, must g0 back to their own country. We also appreciate your statement that all re-infiltrators would be deported. However, the Government has expressed its inability to deport the persons who came before 1971. Under such circumstances, we would like to know what the Government proposes to dn with those persons whom the Government cannot deport. Any solution aimed at keeping the entire

^{† []} Devnagari transliteration,

bulk in Assam would surely be unacceptable to us. Any practical solution must be capable of removing the sense of insecurity from the minds tf the people of Assam in the • -political-cultural and economic life."

And it concludes as follows;

"We believe that negotiations on the above basis can lead to a solu tion. We are ready for talks once the repressive measures, including those against the Government em ployees, are wihdrawn."

is a letter of confrontation? Is this a letter of accusation? Is this a letter which says that the students want something to be done outside the framwork of the Constitution of India? Is this a letter which says that the laws of this country should not be applied to Assam? Sir, this is a letter which proves the bona-fides of the students that they want a solution. And, Sir, what is the reply of the Home Minister? The Statesman has reported him as saying that the entire movement in Assam is being launched by certain antisocial elements. Sir, my brothers and sisters and mothers are in this movement. Let me say clearly that every Assamese, man or woman, is in this movement. And the Home Minister calls all of us antisocial elements. (Interruption). And you want that the people of Assam should treat this Government with respect? When you call the people of Assam as anti-social elements, when he goes to the people of Assam... (Interruptions). That is exactly what your Home Minister has been reported to have said. (Interruptions).

PROF. D. P. CHATTOPADHYAYA: You are quoting him out of context.

SHRIMATI USHA MALHOTRA: He has not said that. (*Interruptions*).

SHRI DINESH GOSWAMI: I am not yielding. "Opening a three-day conference _____" I will read the whole

paragraph. The *Statesman* is a papei which goes to Assam. (*Interruptions*). Please. Kindly permit me,

SHRI HARI SINGH NALWA: On a point q1 order.

SHRI DINESH GOSWAMI: The *Statesman* is a paper which goes to Assam. (Interruptions). Mrs. Malhotra, try to understand my point. Why I am saying so is this. (*Interruptions*).

SHRI HARI SINGH NALWA; On a point of order.

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): Please take your seat.

SHRI DINESH GOSWAMI: I said on the last occasion that there is a crisis of confidence between the Government and the people of Assam. If this confidence is not restored, looking to what lias happened in Tripura, looking to what has happened in Manipur... (Interruptions). Mrs. Malhotra, you do not know the problems of the North-Eastern region. Do not enter into an area about which you do not know. You are facing the gravest crisis in this region. (Interruptions)

SHRIMATI HAMIDA HABIBULLAH (Uttar Pradesh): The Home Minister said that it is the anti-social elements... (Interruptions).

SHRI DINESH GOSWAMI: I am giving an opportunity to the Home Minister. (Interruptions).

SHRI HA 1GH NALWA: On a point of (

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): What is the point of order that you want to raise? He is making a speech. What is the necessity for a point of order?

SHRI HARI SINGH NALWA: This is a most important point of order.

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): He has quoted some paper. He is entitled to quote from a paper.

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SHRI HARI SINGH NALWA: My humble submission is....

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THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): What is your point of order?

SHRI HARI SINGH NALWA: My point of order is that the hon. Home Minister of India was not calling the Assamese people anti-national elements. He was calling antinational . ..

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): That is for the Minister.....(Interruptions) There is no point of order. Do not unnecessarily disturb when he is speaking. The Home Minister is present himself. He is competent enough to deny it or accept it. Yes, Mr. Goswami.

SHRI DINESH GOSWAMI; I am only quoting what the Statesman has reported. And my purpose of quoting is to give an opportunity to the Home Minister who, I hope, will say that he has not used these words in his statement which said that it is being launched by certain anti-national elements. If he had said that the advantage of this movement is sought to be taken by antinational Or anti-social elements, I could have understood it. But when it is said that it is being launched by anti-social elements, I tell him that my brothers, my sisters and my mothers are all in this movement. If you call my brothers, sisters and mothers anti-social elements, do you think that you are helping the cause for negotiations? This is precisely what I am pointing out.

The problem Of Assam cannot be solved with the muzzle of the gun. You have tried it. You imposed curfew there. What did you gain? Therefore, the problem can be solved only on the basis of understanding.

You have brought this Bill for the purpose of providing essential services. Mr. Makwana, may I point out to von that essential services are available in Assam today? They are available because the Assam Students' Union has kept essential services out of the

purview of their agitational programmes. If the Assam students decide to challenge you and bring essential services within the purview of their agitational programmes, your Essential Services Act will not be able to do anything. You tried with all your might. You tried it with your might in the petroleum refineries. Could you do anything? For the last three clays trains did not go to Assam in spite of your Ordinance. Could you do anything? It is only by understanding and appreciating the problems of the people of Assam and the students of Assam that you can solve this problem.

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): Will you please conclude now?

SHRI DINESH GOSWAMI: I will conclude in five minutes. Sir, this Bill has been brought with mala fide and ulterior motives. This Bill has been brought not only to curtail trade unionism but to curtial democratic rights of entire people of Assam by force. It is sai din the Bill that anybody who has contributed for this nioevment can be brought within the purview of this Bill. You can bring anybody under it. This Bill has been brought to give unbridled power to the Executive. Today the Industrial Disputes Act has been overridden by a clause of this Bill. The Criminal Procedure Code has been overridden by another clause of this Bill. Today the Home Minister will bring forward another Bill which will prevent Parliament from legislating for Assam. The legislative powers of Assam will be conferred on the President by that Bill. So, Parliament has been taken out of the purview of Assam. The Constitution does not apply to Assam. The Citizenship Act does not apply to Assam We are at the mercy of the Executive. ... (Interruptions). There is a difference between the President and Parliament Parliament always acts as a check on the Executive. But you want to give unbridled powers to the Executive. This is a colonial attitude.

Today everybody is talking ol economic injustice to Assam. It is

[Shri Dinesh Goswami] said that Assam has been economically neglected. I can quote from debate after debate to prove what you, from the treasury benches, said when we asked for a refinery in Assam. You called lis parochial. You call us names. "We are being abused left and right and we are accused.

Sir, this draconian Bill is an undeclared war on the people of Assam. May I ask you one question? Why bring this Bill? Why not bring a Bill against those persons who are molesting women all over the country? You have no courage to bring forward a Bill of that nature. But you bring forward such a Bill in order to fight us. Unfortunately, what will happen today, is this. As I have shown in the letter of the 25th June, the students of Assam were very keen for a solution. They wanted to come to the negotiating table. But the law of this nature, which, as I have said, is a draconian measure and which is an undeclared war on them, will come in the way of negotiations because immediately the people will doubt the bona fides of this Government. Sir, I feel that this Bill should be torn to pieces...

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): Thank you.

SHRI DINESH GOSWAMI:.... and once you throw the Bill into the waste-paper basket, there can be some solution to ,he problem of Assam. Mr. Home W inister, if you think that you can solv* the problem through the muzzle of a gun, history is replete with instances where such a type of attitude on the part of the government led to disastrous consequences. I still believe t mat the Prime Minister of this country las undoubtedly some understanding of the problem and if she sits at t te negotiating table with the students, the problem can be solved. I have h :ard also that today in Assam the Governor probably the chief Adviser do not see eye to eye. I do not know. ': Jut the fact remains. The bureaucracy is coming in the way of

a solution. For heaven's sake, please-do not bring in such legislations. These legislations will create problems. You have tried your method of using arms against the Nagas and against the Mizos. Have you been able to do anything for the last fifteen years? Ultimately, you had to talk to Mr. Laldenga today. Kindly, for heaven's sake, appreciate the feelings of the people of the North-Eastern region and once you appreciate the feelings of the North-Eastern region, you will be able to solve it. Otherwise, Sir, I am sorry to say that I am worried about the future of this region and the country.

Maintenances (Assam) Bill. 1980

SHRI P. RAMAMURTI: Mr. Vice-Chairman, Sir, at the outset, I want to say that I agree with Mr. Goswami on the last portion of his speech, namely, that this Bill is not going to help us at all. On that question I am one with him. Generally speaking, our party and the trade union movement in the country have been totally opposed to this so-called Essential Services Maintenance Bill, whether it is now introduced in this House or whenever it has been introduced in this House and I would also like to point out to the Government that despite all these draconian measures and laws on the Statute Book, whenever the working class has decided to go on strike and fight, these laws do not prevent it from going On strike and from fighting. Therefore, I am totally opposed to this Bill. I do not want to go into the various clauses that are incorporated in this Bill and I am not bothered about them. But the main question that I want to ask the Government is this: Is this Bill in any way going to help you solve the problem at all? And what is the problem now? After all, will he be able to enforce this Bill? Here is a State where the entire administration, as I said the other day, is run by the students' organisation and the movement is run by the administration. That is the reality now. The reality is that the administration is run by the AASU and the AASU is run by the administration. That is the reality of the situation as far as Assam is

concerned. And, with regard to the wonderful slogan that this is absolutely a peaceful and democratic movement and the entire Assamese people are involved in that, I will say, yes, I agree that the Assamese people, Assemese-speaking people are involved in that. But how are they involved in that? My friend Mr. Goswami was waxing eloquent and said that every Assemese is involved in that. I would like to point out to him one thing. What happened to Mr. Gohain, voice that was talking against this agitation and that was pointing out the dangers inherent in this agitation? What happened to Mr. Gohain? Mr. Gohain, when he was distributing his newspaper in the bazaar of Gau-hati, was beaten up. By whom? nobody else than the students and the other people. Is that the nonviolent way in which they are carrying on? If you have a right of dissent, they are not prepared to give. What happened to that lady to that lady journalist, Borgaihn? What hapened to her when she went there and when she Saw a set of doctors there? When she told those doctors to give treatment to those people, what was the answer she got? She got the answer from those doctors, saying that these are Indians, don't ask us to do anything. Have you forgotten that? Can you deny that came back to join the newspaper when she with which she was associated, she was told: You are not loyal to this paper; get out of it, and immediately she was sacked. This is the way in which people have been intimidated. The Assamese people, the Assemesespeaking people, the saner section of people, who see what is behind this movement, who see that these students are being misled and who want to tell them that they being misled—those people are terrorised, those people are socially ostracized, they are called disloyal people, they are called traitors. This is the way in which that movement is being run.

SHRIMATI PURABI MUKHO-PADHYAY: Even Members of Parliament, of Lok Sabha and Rajya Sabha...

SHRI P. RAMAMURTI: I know that. I can understand the position of Mr. Goswami. This is the actual position of the movement there. They are waxing eloquent about the Prime Minister being interested in the minorities. What is the position of the What happened to the minorities there? hundreds of thousands of minorities? I am not talking of linguistic minorities. I am not talking of the Muslim minorities, minorities who be-lon gto the Muslim community, minorities belonging to the non-Muslim community, whether they are Muslim Bengalis. After all, the Bengalis constitute 19 per cent. And if you take out the Cachar district which is entirely of Bengali-speaking the Bengalis constitute only 11 per cent o'f the population. But what about the entire non-Assamese people who constitute about per cent of the population—the Nepalese who have come, the tea 'garden workers, the tribals that are there? All these people together constitute about 40 per cent of the people. Are they able to live in peace there? How is it that thousands and thousands those people are running away from there? And why has it become necessary to have camps in Nalbari, in Kamrup district, in Barpeta and in so many other places? Is it peace and nonviolence? Is it the peaceful way in which the movement is being carried on? What is all this talk Of being peaceful? Why is it necessary, if it is so peaceful, for 12,000 people, Bengali-speaking people, to run from Golpara district and seek shelter in Bengal? Why should the Bengal Government be burdened with that? This is a wonderful way. After all, we know, Sir, that students are being misled. If the truth is known, they will not be in this movement. We know that there have been forces which have been planning this whole movement for a long time. I can quote figures. But the time does not permit me. For example, when in 1978 or 1979, when 'Bihu', the Year Festival, was being celebrated in Sibsagar, what happened to seven sisters, happened there to those leaders gathered there? And who was the chief guest? The

Р [Shri Ramamurtil Thai Ambassador from here. Thai Ambassador suddenly discovered that his kith and kin came migrated from Siam, from Thailand, 700 or 800 years ago, and his kith and kin are And then after the confabula here. tion we know how the Thai Ambas sador talked to establish kinship of his desendants who had come here 700 or 800 years ago and ruled Assam. We know all that. This is not the only instance. What happened the American Ambassador went from Golaghat? here and stayed in stayed as the guest of a tea garden manager who stayed in that bungalow all and that. And what happened? Some selected friends were called for a dinner—a dinner which lasted for What happened three hour. in that dinner? Will Mr. Goswami be able to throw some light Why go that? should he on slongan that there? What is the is today? being given Has he gone through the various writings of the so-called American research scholars unfortunately have who. been per mitted by this Government to go and work there under the guise of Ford Foundation and this thing and thing. They were research scholars with regard to all these things. These were the theoretical books which were given to those people for years. What is that Academy, that Assam Sahitya Academy? Has he gone through the writings of that Sahitya Academy, on0 of the constituents of the Parishad which is now spearheading that agi tation? Has he gone through that? Does it not amount to open instiga -tior from India as the tion fi only solution to all the problems that the Assamese people have? AH these things are there. It is these hands ″_• that guiding that move ment. That is why, Sir, he waxed eloquent over the question of the foreigners. Yes, he quoted some re solution of the Congress Committee. I agree that in 1962 the Assam Cong ress Committee passed that resolution. But it is also a fact that in 1962, the Congress Government there appointed a number of tribunals judicial tri-

bunals and not executive tribunals, and those judicial tribunals sat for 10 years and year after year the foreign nationals who had infiltrated without valid documents were deported. It was a judicial tribunal and on the basis of this tribunal more than 3,20,000 people had been deported. This is on the basis of the Assam Gazette.

SHRIMATI PUPcABI MUKHOPA-DHYAY: Sir, I am on a point of order. The document that Mr. Ramamurti refers to clearly states that instead of giving that power of extern-ment in the hands of the executive, they appointed a Judicial Committee. It has been stated in that document That document is still lying with the Government. It shows how many persons have been sent back by this judicial tribunal. (*Interruptions*). Please don't try to distort facts and what the Congress Government did.

SHRI P. RAMAMURTI; You did not hear me properly. You have misunderstood me. I said that judicial tribunals were appointed and that these were not executive tribunals. These tribunals, judicial tribunals, lasted for 10 years. You misunderstood me. They have given statistics year after yt:ar ana the Assam Gazette has published the number of people who have been deported. It comes to about 3,20,000 up to 1972. In 1972, the very Government of which you were a Member decided that the work of identifying the foreigners was over and, therefore, they wound up the tribunals. These are the facts. These facts cannot be denied That is why, today when they raise this question of 1951, there is some other motive behind it. It is not because of that. There is some other motive behind that. The motive is to see that under some pretext or other, no negotiations take place The guiding hand behind them wants them not to enter the negotiating table. Therefor?, under some pretext or another, the slogan of 1951 is raised. This is a pretext to avoid any negotiations. Therefore, the year 1971 is a very relevant thing. They had judicial tribunals for 10 years and the tribunals have judicial wound their work on the basis solemn statement that the work is over. (Time bell rings) After that, what is the use of raking up this question? Then, Sir, I would only respectfully point out to the House one thing. I went through the parliamentary debates from 1960 to 1976 in this House as well as in the Lok Sabha. Altogether, 75 questions have been raised in these 16 years. By Whom? By persons like Mr. Atal Bihari Vajpayee and Mr. Thengari, by so many members of the Janata Party and by so many Members of the Jana Sangh. No even one question raised the issue of infiltrators. All the 75 questions that have been raised on the floor of the Parliament, of this House and of the Lok Sabha, refer only to one point and that is: What are you doing with the refugees? They are extremely concerned with the rehabilitation of the refugees and finding jobs for them. This has been the concern of this House. 1' n 1979, when the by-election to that Mangaldoi comes, suddenly constituency question of foreigners and the movement At that time the slogan was not to starts. deport the foreigners, the slogan was to delete the foreigners whose names have been included there. Suddenly they discovered and suddenly, executive the foreigners tribunals were appointed by the Janata Government, and suddenly within a few days, 40 thousand people were declared foreigners. This is the wonderful way in which ' I1 - functioned, the Janata Government. Within 15 days, without any evidence, 40,000 people are declared a= foreigners and then the whole thing has started. Therefore, Sir, I want to point out that public o_pinion in this country must be roused, the entire people must be roused as to what is behind this, who are the missionaries through whom the entire foreign outfit is acting in this country. The foreign missions, particular-

ly the Baptist missions, which is operating in the entire area under different colours, the Canadian Baptist mission, and all these Baptist missions belonging to sq many countries-and ultimately they are all affiliated to the Baptist mission Washington-all of them should go. And it is these people who are creating all these things. Therefore, if the Government wants to solve the problem, my immediate suggestion is, deport all these foreign missionaries working in this area immediately. Deport all of them from the entire North-Eastern Region forthwith because they are forcing a problem and threatening the security and integrity and unity of this country. And then and then only will We be able to appeal to the people of Assam: don't be misled by the slogans. Sir, I have seen wonderfully printed books saying to the Assamese people, "Assam, you are tearich, you are oil-rich; India is colonising you and if you are free from Indian colonialism, then this oil will be your wealth. You have got tea....'

SHRIMATI MARGARET ALVA (Karnataka): Why don't you talk about the Chinese arms?

SHRI P. RAMAMURTI: Please wait. I will talk about that also. (*Interruptions*)

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): Mr. Ramamurti, I am afraid, you have no time now. I will call the next speaker.

SHRI P. RAMAMURTI: Give me only two minutes.

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): No, no. Only one minute.

SHRI P. RAMAMURTI; Let us not argue, Sir. Give me only two minutes.

SHRIMATI PURABI MUKHOPA-DHYAY: Mr. Vice-Chairman, Sir, you can cut out one minute from the time of any of us to give him the [Shrimati Purabi Mukhopadhyay] opportunity of saying something about the Chinese Government supplying arms....

SHRIMATI MARGARET ALVA: I will give my time.

SHRI P. RAMAMURTI: If the Chinese are interested in doing that, I have no hesitation in condemning them, i want to point out.... (Interruptions). Please listen to me. 1 have no hesitation in condemning the Chinese. I have condemned the Chinese. Our Party has condemned the Chinese as far as the Chinese Communist Party's foreign policy is concerned. I have no doubt about it; I have no hesitation in that. But, as far as this question is concerned, they have been saying, "We have stopped this. This is a thing of the past. We want to enter int0 better relations." If the Government has got evidence that despite that assurance they are doing this today, I will have no hesitation in condemning them. That is my answer.

Therefore, Sir, this question has got to be tackled. And this question cannot be tackled by the Ordinance that you are bringing because there is no authority there which will be able to execute it. Apart from the other things, apart from the draco-nian measures for which We are totally opposed, you have no machinery whatsoever by means of which you will be able to do that. Therefore, please withdraw that measure and think o'f other measures. Thank you, Sir.

SHRI M. KALYANASUNDARAM (Tamil Nadu): Mr. Vice-Chairman, Sir. I rise to support the Resolution disapproving the Ordinance, and to oppose the Bill, which seeks to replace the Ordinance. Every line of this Pill is anti-working class anti-demo-cratic and obnoxious. Some of its clauses take away the rights which working Has? had won already through their struggles. Even the benefits under the Industrial Disputes Act cannot be availed of. If this is

put into an ACT., men even m respeui. of the Central Government employees whether the protection given under article 311 will be available to them, is doubtful. They can be dismissed without any inquiry, without any charge sheet. S0 obnoxious are the provisions of this Bill. So, as a trade unionist I cannot support any word of it. Whatever may be the noble objective behind it, we should not be misled by the foreword saying it is to provide for the maintenance of certain essential services and the normal life of the community in Assam.

Sir, the solution must be found elsewhere. If the Government thinks that this struggle is going to be of a temporary phase, then why do you bring in a Bill which makes the statute permanent? Everybody in this House and even in this country hopes that the agitation will be settled peacefully. So, that should be our aim. Sir, the provisions of this Bill or any such other powers are not going to result in a peaceful solution of the problem. This will only be provocative. This will only help the hands of those who want to foment trouble there and those who are interested in a continuous state of confrontation between the Centre and the State.

So, Sir, I would urge upon the Home Minister to drop this Bill and try to carry the House, all sections of the House, for a peaceful solution of the problem. When the Primp Minister called a meeting of all the leaders, certainly mv party participated in it, all the Left parties participated in it. Even today. Sir, I feel that the conclusions reached at that meeting provide a basis for a peaceful settlement of the problem: It shall be the endeavour of all who are interested in the unity Of the country, who want to meet the challenge that is posed to the unity of our country, to see that a peaceful settlement is reached through negotiations.

So far as the movement is concerned, I cannot claim to have any personal knowledge of those things. All our friends have spoken here. Sir, if their interest is only with regard to the economic development and cultural development of the Assamese people and their region, those who are genuinely interested in that aspect, they have every reason to feel satisfied that their movement has achieved the purpose of drawing the attention of the entire country towards their genuine grievances. All sections of the people, especially the working class of this country, will sympathise with them in their genuine grievances. Assam as a region was exploited mercilessly by the Britishers for centuries.

SHRI KALYAN ROY (West Bengal): Now the tea planters.

SHRI M. KALYANASUNDARAM: If the movement gives some attention to the exploitation made by the tea planters, if the demand is nationalisation of the entire tea plantations which will be of help in their development, that is a different matter. So, the solution should be found not in constant confrontation and agitation. It is the Government of India's responsibility to see that economic development is looked after properly. Even after 30 years Of independence there are neglected regions like this. Don't think of a strong Centre. When I was listening to Prof. Chattopadh-yaya, I was very much concerned about it.

SHRI KALP NATH RAI: A strong Centre is needed.

SHRI M. KALYANASUNDARAM: You cannot have a strong Centre with this kind of regional imbalances. You had these powers. This was an Act. What is the report reaching today? Everything is paralysed, not for want of powers, but for this Act and we are now going to pass this Act. And when we are going to implement the provisions of this Act in 3 or 4 days,

all the services will be paralysed. So, this Act will not be of any use to you. Get the cooperation of the working class, get the cooperation, of all sections Of Assamese people.

When many of the Members from the ruling party were speaking. I was shocked to see that they were silent about CIA agents that are operating. Only when Comrade Ramamurti spoke, somebody thought of the Why do you try to look Chinese. Assam in isolation from what is happening around us, on our borders, with the collusion of Chinese leadership,. American imperialists and local reactionaries? What Thailand? is happening in Only yesterday, our Government took a bold decision— I congratulate them 'for that—in granting recognition to Kampuchea. That is a slap on those wh0 think that our country can be cowed down Whoever may be in power, India cannot be cowed down whatever may be the threat around So. Sir. these are the forces which are threatening our unity and which are at the bottom of this trouble. I would appeal to the students' union, through the Pari-shad, and those people who are genuinely interested in the development of that region, to think back and isolate the disrupters. At the same time, the ruling party should not try to discredit them. Don't try to discredit and provoke Our endeavour should be to win over them the people of Assam and make them feel that Delhi is their property, that the whole of India will rush to their help. That should be the spirit with which we should approach the people of Assam. For that Sir will this Bill help? This win frighten the working class in other parts of the country and the Government will not be able to mobilise the support of the working class. Without the support o'f the working class, do you think that will either succeed you developing this country or fighting the foreign disrupters? The working class must be roused.

[Shri M. Kalyansundaram] What is happening in Assam is not the concern of Assam alone it is not the concern of the ruling party alone; it is not the concern of the Central Government along. It is the concern of the entire nation and Of those who interested in the sovereignty of the country and unity of the country. And the entire nation must be roused against the forces which are playing their game as they tried and miser ably failed in Kampuchea. They are trying the game here as they are try ing just now in Afghanistan and they getting repulsed rightly so. Therefore, our country should not become a hot-bed 'for such imperialist forces. Therefore, I appeal that such Bills should be withdrawn.

Further, Sir, the All-India Trade Union Congress has taken a decision to convene a national convention of all trade unions to rouse the entire working class in the country on the question of national unity, national integration, and to fight against the forces of disruption, disunity and spirit. The ruling party should" not imperialist forces. That should bo the think that they alone can do it. We know how the ruling party is behaving in various parts. I was very much disappointed while listening to Prof. Chattopadhyaya. There is no effort to carry all sections of tire House together for a peaceful solution of the problem. So, a peace'ful solution is essential. For that again, I support many 0f the points made by Comrade Ramamurti. that is, at least the activities of the foreign missionaries must be curbed; their leaflats and pamphlets published must be proscribed and some concrete steps must be taken. Also, at the same time, Assamese people must be e'iven the confidence that their legitimate grie-will be looked into and their development assured.

*SHRI D. HEERACHAND (Tamil-Nadu)- Respected Vice-Chairman

*English translation Qf the original speech delivered in Tamil.

Sir, in the beginning I convey my thanks to you for inviting me to speak on this subject. I present maiden speech in this House as my humble offering to our revolutionary leader who is the beloved leader of 4 crores of Tamilians and deputed me here to reflect the feelings of Tamilians. We support this Bill moved in this House. But we should protect the interests of minorities there; I would point out in this connection that the Central Government has a duty to preserve the tradition, culture and individuality of the Assamese. The legitimate demands of those people should be accepted. I convey my sympathy to the affected people in Assam. We strongly condemn the attitude o'f foreigners who settled there and deprived the Assamese of their rights and made them slaves. I request the Centre to protect the rights of the Assamesi the same time the right of the minorities-who settled there should also be protected. Not only the rights of those who settled there are to be protected; but also we should examine the demands of Assamese to preserve their identity.

situation there makes tire nation sad. We witness the tragic incidents like murder, dacoity, rape etc. there. I would point out that if we do not put an end to these inci dents, it would put the entire continent in peril. T0 solve these a peaceful manner I problems in would suggest that the representa tives of minorities, scholars and party leaders should he interests this would also protect the of minorities there: I request the Home Minister to take steps in the would request repeatedly he Assamese Should con- sult the minorities now and then in thr> matter.

I find that this Bill seeks unlimited powers. I, therefore, request humbly that these powers should not be misused. We .should see that rigorous law and special powers are exercised to book only the guilty persons not the innocents. The other Bill also vests special powers on the President, I request that the powers may be exercised only for the welfare of people; they should not be misused. Our AI-ADMK Party functions on the basis of 'ONE NATION THEORY' without any discrimination of caste creed etc. We would like to follow this fundmental principal of nondiscrimination to strengthen this theory. In case we are not able to solve the problems of Assam, it would not only go separate; but the unfortunate situation may spread like a wild fire and spread out in the entire sub-

I request that our PrimiS Minister Shrimati Indira Gandhi, who won the confidence of 60 crores of Indians may assure the Assamese people that the Central Government is interested in their welfare. I request the Home Minister to convey this to her, because we believe firmly that she alone can solve the problems peacefully and assure the people there.

continent.

I request the Government to take necessary steps in the matter. I thank you, Sir, for giving me this opportunity.

SHRI L. GANESAN (Tamil Nadu): Sir, I would like to take this opportunity to express my homage to my late lamented leader Anna who had been an illustrious Member of this House for *some* years and also I wish to covey my thanks to the beloved leader Dr-Kalaignar Karunanidhi.

Mr. Vice-Chairman, Sir, today we ar.e discussing a very serious problem that threatens the very solidarity and territorial integrity of the country and every sensible person, not only inside Assam but all over India, is deeply disturbed any greatly worried about the situation in Assam. Therefore, when this Bill is being discussed, as far as I am concerned, I see that there are two hard-liners. Prof. Chattopadhyaya, when he was advocating on behalf of the Government

Bill, made a reference to the emergency. He said: He felt proud of and was, is and will be an unrepentant supporter of emergency. No doubt, there was an emergency and he supported it, but where was the need to say that he would be the supporter of emergency? It appears as if there would be another emergency. That is the doubt, that is the trouble and there is the trouble. On the other hand there are extremists, they are really afraid of something. They ,say that if such powers are given, they are immune, that is an indirect attempt to bring the emergency once again. They have expressly said that the Government is trying to become authoritarian or totalitarian and this is an indirect attempt to once again become such a Government. That is the trouble. But as far as I am concerned, this is a problem. Then the question is: is it a legislative problem? Not at all. Is it an administrative issue? Definitely not. Is the problem of Assam a nefarious, sinster work of foreign instigators? Is it a social evolution of a phenomenon"1 Is it an administrative issue? I feel that it is a blending of all the three. Therefore, when we try to sav that this is a very great.... (Time bell rings). Sir, this is my maiden speech and, therefore, the Chair is usually considerate and compassionate towards new Members.

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): I know that, but I have cot to conclude the debate by 6.00 O'clock.

SHRI L. GANESAN: That is all right, but you should be a little bit considerate because this is my maiden speech. Therefore, Sir, the problem very grave, extraordinary is 1 he extent that on extraordin all the sides the remedy is to be an extraordinary one. Everybody is afraid of the future. Everybody is concerned anr] everybody agrees that this problem should be solved immediately. Therefore, if it were not an extraordinary situation I was

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[Shri i-i. Ganesan] bound to oppose the Bill tooth and nail. But now there is an extraordinary situation. Remedy is required to tackle that situation. Therefore, I 'upport this Bill. Some 0f the hon. Members on the other side feel that our beloved Prime Minister may not once again become a dictator or something like that. But there is a proverb in Tamil: "soodupatta poonai", *i.e.* once burnt, twice shy.

That means, she has already burnt her fingers and therefore, she will never become a dictator. We need not be a'fraid on that count. And we hope that Mrs. Gandhi will never misuse or abuse these powers if given. That we can understand very well. After emerging victorious in the recent Assembly elections, most of the people thought that she may take drastic steps to suppress the agitation. On the other hand, she has taken a different outlook and different steps. She initiated a round of talks with other political leaders. Therefore she is quite capable and she is the best stratogist. I do hope with all sincerity, she will try to solve the problem with the help of the other political leaders, without abusing or misusing these powers.

With these remarks, I support this Bill.

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): Dr. Zakaria.

SHRI DINESH GOSWAMI: May I know how long are we going to discuss this, since the other Bill is also there?

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): I am in the hands of the House. You know my difficulty.

श्री शिव चन्द्र झा (बिह्यर): इसमें यहत लोग बोलना चाहते हैं ।

उपसभाध्यक्ष (श्री ग्ररिबन्द गणेश कुलकर्णी) : यह तो ठीक है, रात के 10 बजे तक बैठना पडेगा । You know my limitation. This has to be completed by 6 o'clock. That is my difficulty. How can I do it, I don't know.

AN HON. MEMBER: Only 15 minutes are left.

RAFIQ ZAKARIA DR. (Maharash Mr. Vice-Chairman, Sir. tra): I stand to speak on this Bill with pain and anguish. It is because the grave situation has become SO has emphasised that. as been repeatedly from every section of the very House, the integrity unity and of our country is at stake. That is why I was a little surprised to hear the outburst of my good friend, Dinesh Goswami, for whom I deep regards, at the speech of Maulana Asad Madni who spoke what the Minorities in Assam are ex feeling. periencing and had I myself the opportunity listening of to money of their representation who had come to Delhi in search of find ing justice at thp hands of the Gov ernment. Mr. was Goswami upset at the photograph that was shownwhether it was real otherwise-I or do not want to go into it because, Mr. Vice-Chairman, you have asked the Home Minister to investigate into its genuineness. Therefore, whether there the of is "Indian dogs away' go or not, I would like to ask mv friend, Mr. Dinesh Goswami, whether preventing oil being supplied to the rest of India at a time when India wag in the deepest oil crisis, begging from one Arab country to another, beggintr from OPEC country to another, to supply us oil, was it a sign of national integrity? I want to ask Goswami whether prevention of road, rail and air communications from the rest of India to Assam is a sign of national unity? I want to know from Mr. Goswami whether what hag been said by Mr. Ramamurti what has been said by so many others not interest politically in taking any advantage of the situation, that has arisen, whether it an indication that all these people are interested in maligning the

think Mr. GosWami would really say that, it is so. He might be emotionally involved . . .

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SHRI DINESH GOSWAMI; I am not interrupting you. Kindly don't put something into my mind. Then I shall have t0 interrupt you.

DR. RAFIQ ZAKARIA: Knowing you as I do and the judicial appro?ch I have always found in you, I feel that even if you have any apprehensions, you should get rid of them. That is all that I would say.

Sir, 1 have not much time to go into the whole history of what is being described as popular upsurge which has emerged for the first time in Assam. But what are the facts? Sir, if one were to go into the history of this movement, it goes back to much before Independence, and this cry of the Assamese aganist the so-called immigrants has a historical background. And I would like here to quote, Sir, from a letter that Pandit Nehru wrote in reply to the PCC Chief of Assam when a representation was made t0 him that a ban should be advocated by the Indian National Congress on immigration in Assam. Panditji wrote:

"Sparsely populated and land rich Assam could no longer continue to remain so with an overcrowded province flanking it. Immigration is, therefore, bound to take place as an economic necessity. No, amount of sentiments, not even law, can stop it."

Sir, I have quoted Panditji only with a view to making it clear that what is being described as a development of recent origin ia not so, because this reply of Panditji is dated 1940 or so. In fact, the States Reorganisation Commission itself has opined that upto 1931 when linguistic tabulation was last undertaken, Assamese was not in fact spoken by the majority of the inhabitants of the State, and that from 1931 to 1951 the increase has been from 31.4 per cent to 56.7 per cent. So, this whole

process, in which not only the Ben gali-speaking people are attacked, not only the people from other neigh bouring States are attacked but also, unfortunately, large a number of Muslims attacked, are is standing. It got a communal colour after the demand for Pakistan what happened As to the creation of Pakistan I do want to go into it, Mr. Goswami, I am sure, is quite familiar with it. efforts Various were made to that the illegal immigrants were thrown out of Assam. Mr. murti spoke of the judicial tribunals. Mr. Bardolci's efforts also resulted in the throwing out of lakhs of the socalled immigrants. The National Register of which Mr. Goswami also spoke result of this kind of a demand the that any person who is suspected of being of Assamese origin should be allowed to remain in Assam. not Still Mr. Goswami is saying everv

SHRI DINESH GOSWAMI: I do not want to interrupt you, but the whole tribunal was for the purpose of deporing foreigners.

DR. RAFIQ ZAKARIA: My dear Mr Goswami, the tribunals were for deporting the so-called Pakistani infiltrators. And while talking about Pakistani infiltrators, let us not mind words. Please don't talk of foreigners. Make it very clear that they were the Pakistanis, or the so-called Pakistanis. Especially when you have such a long border, this question of immigrants, infiltrators and foreigners becomes very confused.

SHRI DINESH GOSWAMI: Do you think that Pakistanis are not foreigners?

DR. RAFIQ ZAKARIA; Whoever is foreigner certainly deserves to be thrown out. But is that the whole truth? What I am saying is that as a result of Partition, our Constitution itself speaks that those who have migrated and come back and other things I do not want to go

LDr. Rafiq Zakaria] into the whole history of it. Therefore, let us not talk of these constitutional provisions. The main constitutional provision which binds India together and which preserves the unity and integrity of this country is the freedom for every citizen of India to move to any part of this country and to settle wherever he wants.

SHRI DINESH GOSWAMI: Not the foreigners.

DR. RAFIQ ZAKARIA; The whole question is that what has been regularised by the tribunals, what has been regularised by the National Register, what has happened as a result of the historical process, is sought to be undone. This upsetting process which had begun, as Mr. Ramamurti has said, with only a plea for revi-sion of the electoral rolls, has gone now to the extent of demanding deportation of lakhs of people. And who is going to take these people? It is a human problem. It is not a matter of going into the question of the merits or the demerits of this problem. Who is going to take these lakhs of people? They say, spread them in different States. Do you want the entire tranquility of India to be really disturbed? Does one lenlise what would happen to the of our country if this were none? The matter is so serious that ild like to humbly plead with all the Members, irrespective of their party and political affiliations; "Please don't play with fire". All that the Government is seeking is a very halfheared measure. I agree with Mr. Goswami that it is not going to solve the problem.

Has there been a more amicable approach to this problem than the one adopted by the Prime Minister? She has said, "Don't withdraw the agitation. All right. Without any conditions, let us sit together and let us try and identify who the foreigners are and irrespective of the year the Government is prepared to take whatever action is necessary". What else is wanted? (Interruptions) what

else is wanted? I ask. What is wan-fed by them is not action. What is wanted is turbulence. What is wanted is that somehow or other this unity and integrity of the country which is so fragile should be endangered in a manner that not only that unity but also our secularism is jeopardised. And let me also inform Mr. Goswami that the Census Report of even 1951 officially says "the aggressive linguistic nationalism now prevailing in Assam". ... I am quoting. I do not subsscribe to it. I think there are economic problems of Assam. Perhaps we have committed many blunders, as a result of which this resentment has arisen. But I want to know how the minorities are responsible, how the Bengalispeaking people are responsible, how are those who are nun-Assamese to be held responsible for what the Government did not do, Damn the Government. Condemn it I will be one with you even if you condemn Mr. Makwana who might have nothing to do with it. But to deprive Mr. Makwana the power when the entire machinery of Government. has been paralysed is not a proper thing. And has it been paralysed? It is because every officer, every man every policeman, every revenue office^ has been....

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): You will have to wind up now.

DR. RAFIQ ZAKARIA: I will take two minutes more..., involved in this movement and has participated in it. And that is why more

6 P.M.

powers are required if our democracy is to be safeguarded, more powers are required i* our unity is to be safeguarded, more powers are required if our secularism is net to be endangered.

Sir, Mr. Goswami quoted from "The Statesman" various reports and others. I would, Sir, end my speech. I hope you will give me indulgence for a minute or so by quoting from the same, "The Statesman". It has

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writtes about what is really behind this whole movement, a movement this is not only going to disturb the lives of lakhs of people in Assam but once the kind of solution that they are trying to seek, if we accept it, this disturbance is going to spread all over the country. And, therefore, we have to be firm and we have to arm the Government with all the powers that are necessary because for ten months all kinds of efforts at reconciliation, at amicable settlement, at arriving at some kind of an agreement, have failed and failed miserably.

SHRI DINESH GOSWAMI: You are taking a different view from that of the Prime Minister.

PROF. D. P. CHATTOPADHYAYA: Democratic diversity.

DR. RAFIQ ZAKARIA: Not only that, I would say that even as far as the Central administration is con-erned, certain drastic changes are necessary. Mr. Makwana will have to think seriously whether the present Governor should, be continued in office, whether some of the officers are playing their proper role and whether they should be. immediately transferred if the situation is to be brought under control.

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): Please conclude now.

DR. RAFIQ ZAKARIA: Sir, I will only take one more minute and I will read from "The Statesman" dated the 30th May. Sir, if says;

'Assam may not be overtly secessionist; but its efforts to opt out of the multiracial and multicultural mainstream are sustained by the cynical awareness that it commence the strategic gateway to a disturbed triangle of about 2,50,000 square kilometres bounded by Bhutan, Tibet, Burma and Bangladesh.

"That cossideration should not oblige the Centre to be squeamish

when the basic concept of national unity is being challenged. No Indian State is an island unto itself; it cannot chalk out an exclusive future in isolation from interacting reality. Assam's misgivings about Marxists and Muslims need to be removed; its economic complaints call for remedial action; its cultural heritage must be preserved. But neither singly nor jointly can these compulsions justify defiance and intimidation. A State which holds the country to ransom to gain regional-ends has, in effect, psychologically withdrawn from the Union. Thank you, Sir.

SHRI SADASIV BAGAITKAR: Sir,... (Interruptions);

THE VICE-CHAIRMAN (SHRI A. Q. KULKARNI): Just a moment. Mr. Bagaitkar, please do not cast any aspersions. May I request "one thing if it has the pleasure o'f the House? There is a very heavy agenda. You know today is the last day. There is another Bill called the Assam State Legislature (Delegation of Powers) Bill which is 0f the same type. I would request you for this if you agree with me. I will finish this Bill just now and immediately take up the next Bill so that the Members whose names are here will be called again in the same order.

SHRI P. RAMAMURTI: They will be transferred to that Bill.

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): Yes, I am in your hands. Will you agree with me?

SHRI JAGDISH PRASAD MA THUR: I would like to have a few minute^ to reply to the debate.

have got the right to reply.

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): The right reply is there. You co-operate with me. You basically agree with the scheme. The Treasury Benches have agreed. They have six names yet to be called. I requested them, and they have agreed. Mr. Mathur, you are to re-Ply. You take a little time. You reply.

[RAJYA SABHA]

[Shri A. G. Kulkarni]

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But on the basic scheme, let us agree. So, now, Mr. Mathur, you please reply, take only five minutes.

श्री जगदीशं प्रसाद माथुर: श्रीमन्, श्राप ने समय का बन्धन लगा दिया ।

उपसभाध्यक्ष (श्री ग्ररबिन्द गणेश कुलकर्णी) : चलो भाई ।

श्री जगदीश प्रसाद माथुर: मैं वड़ा धन्यवादी हूं कि कैवल डी एम के ग्रीर ए डी एम के की छोड़ कर विरोधी दल के सब लोगों ने मेरे प्रस्ताव का समर्थन किया है। कारण भिन्न हो सकते हैं, लेकिन सब का ग्रन्तिम मत एक ही था कैवल मेरे साथी सी पी एम के राममूर्ति जी को छोड़ कर । उन्होंने केवल इस बात पर मतभेद व्यक्त किया है कि ग्रासाम के ग्रान्दोलन की पृष्ठभूमि क्या है ग्रीर उसकी सम्भावनाएं क्या है। बाकी किसी ने न तो पृष्ठभूमि के सम्बन्ध में ग्रीर न उसकी सम्भावना हो के सम्बन्ध में ग्रीर न उसकी सम्भावना हो के सम्बन्ध में ग्रीर न उसकी सम्भावना हो के सम्बन्ध में कोई मतभेंद दिखाया है।

मै श्री राममृति जी के इस सुझाव से बिलकुल सहमत हूं कि वहाँ पर ग्राज से नहीं बल्कि वर्षों से विदेशी हाथ किसी न किसी रूप में काम करता रहा है । मै समझता हं कि पाकिस्तान ग्रीर चीन के बीच 60-61 के बीच समझौता हो गया था कि ब्रह्मपुत को रेखा मान कर ग्रासाम का ग्रापस में विभाजन कर लें। ग्रटलिबहारी वाजपेयी ग्रथवा मैं यह कहते तो शायद हमें साम्प्रदायिक कह दिया जाता । मैं राममृति जी की इस बात का समर्थन करता है कि जितने भी मिशनरी है उनको ग्रासाम भीर त्रिपुरा भादि क्षेत्रों से निकाला जाना चाहिए । में उनकी दाद देता हं कि सच्ची बात उन्होंने हिम्मत के साथ वही है। लेकिन काँग्रेस (ग्राई) के जितने साथी बोले उन सब ने यह बात तो स्वीकार की है कि म्रान्दोलन में सच्चाई है, उसका निराकारण होत चाहिए ।

श्री पी० राममितः मैंने भी इस बिल की मुखालिफत की है।

श्री जगदीश प्रसाद माथुर: म स्वीकार करता हूं। मैंने कहा है कि उसकी जो पृष्ठभूमि है....

उपसभाष्यक (श्री ग्ररबिन्द गणेश कुलकर्णी) : माथुर साहब्र, क्षिपय पर ग्राइए ।

श्री जगदीश प्रसाद माथुर: लेकिन किसी भी वकता ने यह नहीं कहा कि इस मामले को सुलझाने के लिए इतनी बड़ी ताकत की श्रावश्यकता क्यों हैं? मामला केवल इतना सा है कि विद्यार्थी कहते हैं कि 1951 को तिथि मानो और सरकार कहती है कि 1971 की मानो । मैं पूछना चाहता हूं मंत्री महोदय से—जानी जी बैठे हैं—कि इतनी सी बात को तय करने के लिए क्या सरकार को इतनी बड़ी ताकत चाहिए? लेकिन माननीय चट्टोपाध्याय जी ने जो कुछ कहा उससे सरकार का इरादा स्पष्ट हो गया.

—the Cat is out of the bag.

उन्होंने सारा भीद खोल दिया । अब

उन्होंने लेनिन की एक घटना का उदाहरण

दिया और कहा कि गोली भी चल सकती

है सब लोग गये समझ गये कि उनके दिल

में क्या है ।

PROF. D. P. CHATTOPADHYAYA: You have misunderstood me. You are quoting me out of context.

श्री जगदीश प्रसाद माथ चट्टोपाध्याय जा को मैं धन्यवाद चाहता हूं कि उन्होंने मंत्री महोदय दिल की बात श्रपने मुह से कह दी कि वह श्रान्दोलन को दबाने के लिए, विरो-धियों को दबाने के लिए सब कुछ अरेंगे। मैं लेनिनवादी नहीं हूं, मैं हिन्दुस्तान का रहने बाला;

Bill 1980

PROF. D. P. CHATTOPADHYAYA: Gandhiji praised Lenin in 1922.

श्री जगवीश प्रसाद माथ्र: उन्होंन लेनिन की घटना का उल्लेख किया। मैं हिन्दुस्तान की ग्राजादी की लड़ाई का नारा लगाना चाहता हं--

> "सरफरोणी की तमन्ना ग्रब हमारे दिल में हैं.

> देखना है जोर कितना बाजुए कातिल में है।"

जो करना है कर लीज्ए, ग्रासाम के लोग डरने वाले नहीं हैं। जुर्फारया साहब ने कहा कि ग्रान्दोलन में वहाँ के ग्रफसर भी शामिल हैं, पुलिस भी शामिल है, लेकिन इस ग्रान्दोलन के पछि कुछ लोग है, अनता नहीं है। ग्रगर अनता नहीं है तो सिपाही कैसे शामिल है, अफसर कैसे णामिल हैं, ब्राम ब्रादमी कैसे णामिल है। यह जो ग्राप के मन में द्वैत है, उसी बात के कारण हैं । मैं पूछना चाहता हं महदाका साहब से कि अगर पुलिस शामिल है. अफसर शामिल हैं तो आप इस बिक के माध्यम से विस प्रकार उनकी रोध लेंगे? नहीं रोध सकते ।

ग्रापने कहा কি ग्रान्दोलनकारी रेलें रोक रहे हैं ग्रीर गड़बड़ कर रहे हैं। यह असम का अखबार है। दिशायियों ने कहा है कि वे एसेंशियल सर्विक्षेज में बाधा नहीं डालेंगे । जब उन्होंने बाघा डाली तो घोषणा करके कि दो दिन के लिए ऐसा धर रहे हैं। हिन्दुस्तान की ग्राजादी की लड़ ई के बाद यह एक ऐसा ब्रान्दोलन है जिस में ग्रसम की सारी जनता एक होकर खड़ी है। मैं कहना चाहता हूं, निवेदन करना चाहता हूं सरकारी बेंचेज से कि वे इसमें राजनीति न लाएं। मैं मदनी साहब के भाषण के बारे में कुछ ग्रधिक कहना नहीं चाहता । ग्राप ने मुसलमान का सवाल खड़ा कर दिया। इसमें मुसलमानों का कोई सवाल नहीं है। उन्होंने कहा कि 554 RS-7

25 परसेंट मसलमानों को निशालना चाहते हैं न मुसलमान यहाँ गैर हैं, न हिन्दू गैर हैं। गैर वे हैं जो बिदेश से ग्राए हैं, पाकिस्तान से श्राए हैं, बंगला देश से बाए हैं। हिन्दू ग्रगर आया है तो उसको भी निकालो और म्सलमान ग्राया है तो उसको भी निकालो । लेकिन ब्रादमी किस गरज से म्राया है इसे हमको देखना पडेगा । ग्रगर ग्रसायलम लेने के लिये ग्राया है तो हमारा धर्म ग्रीर ग्रन्तरीष्ट्रीय अर्तव्य है कि हम उस की रक्षा करें। लेकिन ग्रगर कोई ग्राधिक फायदे के लिये ग्राया है तो हम उसको स्वीकार नहीं करेंगे। मदनी साहब ने कहा कि कहने वाला सावित करे कि अमुक विदेशी है । मैं नहीं समझता कि कीन साइंटरनेशनल ला उन्होंने पढ़ा है । अभरोकन यहाँ आ ाये तो उसको साबित करना होगा भि बह यहाँ का सिटीशन है। यह यहां के किसी नागरिक या ग्रधिकारी की ि:म्मेदारी नहीं हैं। ग्रगर बंगला देश से कोई परिधार माता है और उस के यहां संयान पदा हो जाती है तो बह संत न तो हिन्द्स्तानी नागरिक मानी आयेगी। लेकिन साबित करने की िएम्मेदारी उसी पर होगी । अन्त में निवेदन करना च हता हं कि सदन में आप का बहुमत है आप जीत आयेंगे, लेकिन घाप को यह समझ लेना चाहिए कि अगर ग्राप यह सोच रहे हैं कि इस विल के वलब्ते पर हिन्दुस्तान की ग्रीर ग्रसम की अनता को दबा लेंगे तो यह नहीं होगा। आप गलतफहमी में हैं। इसलिये में फिर वही बात कहता हं कि:

> "सर फरोशी की तमन्ना ग्रव हमारे दिल में है,

जोर कितना बाजुए देखनां है कातिल में है।" SHRI YOGENDRA MAKWANA: I Sir, I am thankful to all the hon. Members who have participated in this debate and some of them for offering suggestions which have been debated many a time in the House.

Ramamurti, Prof. Chattopaand ana Asad Madni Dr. nave described the nature of the n in Assam and, therefr in that sort of moment, o: can work. That is why I have I rouj Bill.

My friend Mr. Dhabe, while in ing the debate, raised some points. 1 would like to reply to Mr. Dhabe. He said that the Industrial Disputes Act is already there and why this Bill has been brought before the House. I might tell him that the provisions of the Industrial Disputes Act are not comprehensive and many of the provisions are such which cannot work in the present context. The present moment there is of such nature that some strict measures are required. Therefore, this Bill has been brought.

Mr. Dhabe has raised a point regarding clause 2(1)(b)(xiv) and said that any service can be declared essential service and brought under this. But for that also a notification has to be issued and that notification is to be placed before both the Houses of Parliament. Without the approval of the Parliament it becomes null and void. So, there is nothing wrong in inserting this clause in the Bill.

No more points are made....

SHRI S. W. DHABE: What about right of appeal?

SHRI YOGENDRA MAKWANA: There is a provision for right of appeal in this Bill.

Most of the Members have described the nature of the situation in Assam and perhaps the situation in Assam at present requires such a Bill. Therefore, I have come with this Bill.

request all the hon. Members of the House to support the FiU a to op pose the Resolution mo /ed *ly* Mr. Mathur.

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI); I shall now first put the Resolution moved by Mr. Mathur to vote.

The question is:

"Thar this House disapproves the Essential Services Maintenance (Assam) Or:ii --e, 1980 (No. 2 of 1930) promulratrd by the President on the 6th April, 1980."

The House divided.

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): Ayes 28 Noes 88

AYES—28

Alva, Shrimati Margaret Bagaitkar, Shri Sadasiv Banerjee, Shri Jaharlal Bhabhra, Shri Hari Shankar Chakraborty, Shri Amarprosad Dhabe, Shri S. W. Goswami, Shri Dinesh Gupta, Shri Bhupesh Heerachand[^] Shri D. Jha, Shri Shiva Chandra Kalyanasundaram, Shri M. Madhavan, Shri K. K. Malik, Shri Satya Pal Mallick, Shri Harekrushna Mathur, Shri Jagdish Prasad Mukhopadhyay, Shrimati Purabi Nanda, Shri Narasingha Prasad Narendra Singh, Shri Patel, Shri Manubhai Pradhan, Shri Patitpaban Ramamurti, Shri P. Razack, Shrimati Noorjehan

' Razack, Shrimati Noorjehan Reddy, Shri B. Satyanarayan Shahi, Shri Nageshwar Prasad Sharma, Shri Ajit Kumar Sheikh, Shri Abdul Rehman Siddhu, Dr. M. M. S. Yadav, Shri Hukmdeo Narayan

NOES-88

Adivarekar. Shrimati Sushila Shankar Ali, Shri Syed Rahmat Amarjit Kaur, Shrimati Amla, Shri Tirath Ram Anjiah, Shri T. Arif, Shri Mohammed Usmai, Balram Das, Shri Barman, Shri Prasenjit Basavaraju, Shri M. Bhagwan Din, Shri Bhandari, Shri M. C. Bharadwaj, Shri Ram Chandra Bhatt, Shri N. K. Bhim Raj, Shri Chandrasekhar, Shrimati Maragci-

tham Chattopadhyaya, Prof. D. P. Chavan, Shrimati Premilabai Dajisaheb Chowdhary Shri, A. S. Das, Shri Bipinpal Das, Shrimati Monika Deshmukh, Shri Bapuraoji Marotraoji

Dharmavir, Shri Dinesh Chandra, Shri Swami Habibullah, Shrimati Hamida Handique, Shri Bijoy Krishna Hanspal, Shri Harbendar Singh Heptula, Shrimati Nazama Akbar-

ali Ibrahim, Shri B. Jain, Shri J. K. Jani, Shri Jagdish Joshi, Shri Krishna Nand Joshi, Shrimati Kumudben Manishankar Kalaniya, Shri Ibrahim Kesri, Shri Sitaram Khan, Shri F. M. Khan, Shri Khurshed Alam Khan, Prof. Rasheeduddin Khaparde, Shrimati Saroj Krishna, Shri M. R. Kureel, Shri Piare Lall urf. Pidre

Lai! Talib Unnavi Lokesh Chandra, Dr. Maddanna, Shri M. Mahida, Shri Harisinh Bhagubava Makwana, Shri Yogendra Malhotra, Shrimati Usha Manhar, Shri Bhagatram Maurya, Shri Buddha Priya Mehrotra, Shri Prakash Mehta, Shri Ora Mhaisekar, Shri G. R. Mishra, Shri Mahendra Mohan Mistry, Shrimati Roda Mohapatra, Shri Shyam Sunder Moopanar, Shri G. K. Mukherjee, Shri Pranab Naidu, Shrf N. P. Chengalraya Nalwa, Shri Hari Singh Panda. Shri Akshay Pande, Shri Bishambhar Nath Pandey, Shrimati Manorama Pandey, Shri Narsingh Narain Pandey, Shri Sudhakar Paswan, Shri Ram Bhagat Pattanayak, Shri Bhabani Charan Prasad, Shri K. L. N. Rajasekharam, Shri P. Rai, Shri Kalp Nath Rao, Shri V. C. Kesava Ratan Kumari, Shrimati Razi, Syed Sibte Roshan Lai, Shri Sahu, Shri Santosh Kumar

Samad, Shri Golandaz Mohammed-husain Saring, Shri Leonard Soloman Sheikh, Shri Ghouse Mohiuddin Singh, Shri J. K. P. N. Singh, Shri Ng. Tompok
Singh, Shrimati Pratibha
Singh, Dr. Rudra Pratap
Sisodia, Shri Sawaisingh
Sujan Singh, Shri
Swu, Shri Scato
Vaishampayen, Shri S. K.
Venkatrao, Shri Chadalavada
Warjri) Shri Alexander
Yadav, Shri Ramanand
Yadav, Shri Shyam Lai
Zakaria, Dr. Rafiq

The motion was negatived.

THE VICE-CHAIRMAN SHRI A. G. KULKARNI): The question is:

"That the Bill to provide for the j maintenance of certain essential services and the normal life of the community in Assam, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): Now, we shall take up clause-by-clause consideration of the Bill.

Clauses 2 to 4 were added to the Bill.

Clause 5 (Penalty for illegal strikes)

SHRI SHIVA CHANDRA JHA: Sir, I beg to move:

- 1. "That at page 4, in line 4,—
- (i) *for* the words 'six months' the words two hundred' be *sub-stuted*."
- (ii) for the words 'one thousand' -the words two hundred' be substituted."

उपसभाध्यक्ष महोदय, यहाँ पर बहुत ही ठीक कहा गया है कि यह ब्लैक बिल है, काला धिक्षेयक है ग्रीर इसकी धार इतनी तेज हैं कि जहाँ-जहाँ जनतंत्र के पौधे होंगे वे सब के सब झटपट कट जायेंगे। मैं अपने संशोधन से इस धार को बलन्ट करना चाहता हूं लेकिन कितना बलन्ट होगा यह नहीं कहा जा सकता क्योंकि इसकी धार बहुत तेज है। इसकी धार को बलन्ट करने के लिये मैंने यह संशोधन रखा है। कलाज पाँच में यह कहा गया है:

"Any person who commences a-strike which is illegal under this Act, or goes or remains on, or other. wise takes part in, any such strike shall be punishable with imprisonment for a term which may extend to six months, or with fine which may extend to one thousand rupees, or with both".

श्रापने रखा है कि 6 महीने की सजा देंगे श्रार कोई स्ट्राइक करता है श्रीर मैंने श्रपने संशोधन में कहा है कि दो महीने की सका हो । दूसरी अगह श्रापने एक हजार रुपये की बात कही है जब कि मैंने उसको कम करके 200 रुपये की बात कही है। वैसे तो सारा विधेयक ही व्यक्ति श्रापस कर लिया जाना चाहिये चूकि श्रव यह श्रा रहा है इसिलये मेरी को कि श है कि इसकी धार को ब्लन्ट किया जाए। सजा जो श्रापने रखी है उसको कम किया जाए यानी 6 महीने की सजा के बदले दो महीने की सजा श्रीर एक हजार रुपये की जगह 200 रुपये का मैने संशोधन रखा है।

The question was proposed.

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): The question is:

- 1. "That at page 4, in line 4,— (i) *For* the, words 'six months" the words 'two months' be *substituted*.
- (ii) *for* the words 'one thousand' the words 'two hundred be *substituated*."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): The question is:

"That Clause 5 stand part of the Bill." The motion was adopted.

Clause 5 was added to the Bill.

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THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): Now we xake up Clause 6. There is an amendment by Mr. Jha.

Clause 6 {Penalty for instigation, etc.}

SHRI SHIVA CHANDRA JHA: Sir, I move:

- 2. "That at page 4 in line 9,—
- (i) for the words 'one year' the words 'one month' be substituted;
- (ii) for the words 'two thousand' the words 'one hundred' fre substiUited."

श्रीनन, इ**सम** कहा है –—

"Any person who instigates or incites other persons to take part in. or otherwise acts in furtherance of, a strike which is illegal under this Act shall be punishable with imprisonment for a term which may extend to one year, or with fine which may extend to two thousand rupees, or with both."

विधेयक में यह व्यवस्था की गई है कि अगर कोई इस प्रकार का काम करता है तो उसको एक साल की सजा ग्रीर दो हजार रुपये जर्माना हो सकताहै। लेकिन मेरा संशोधन है कि ऐसे मामलों में एक महीने की सजा और 100 ह० जुर्माना होना चाहिए। यह सजा भी ज्यादा से ज्यादा है और बहत ज्यादा है। मेरी राय में तो यह भी नहीं होनी चाहिए। यह विधेयक एक गडबड विधेयक है, ब्लैक विधेयक है, लेकिन फिर भी तात्कालिक दृष्टि से मैंने यह संशोधन दिया है।

The question was proposed.

SHRI YOGENDRA MAKWANA: I .oppose the amendment.

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI); The question is:

Bill, 1980

2. "That at page 4, in line 9,—

(Delegation of Powers)

- (i) for the words 'one year' the words 'one month' be substituted.
- (ii) for the words 'two thousand' the words 'one hundred' be substituted.'

The motion was ne gatived.

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): The question is:

"That Clause 6 stand part of the Bill."

The motion was adopted.

Clause 6 was added to the Bill.

THE VICE-CHAIRMAN: (SHRI A. G. KULKARNI): Now, we take up Clause 7. There is an amendment by Shri Jha.

Clause 7 (Penalty for giving financial aid to illegal strikes.)

SHRI SHIVA CHANDRA JHA: Sir, I move:

- 3. "That at page 4,—
- (i) in lines 13-14, for the words 'one year' the words 'one month* be substituted;
- (ii) in line 14, for the words 'two thousand' the words 'one hundred' be substittted."

This clause says:

"Any person who knowingly expends or supplies any money in furtherance or support of a strike which is illegal under this Act shall be punishable with imprisonment for a term which may extend to one year, or with fine which may extend to two thousand rupees, or with both."

विक्रियं चन्द्र हा।

श्रीसन्, विकेशन को हैन बनाय में, बहा बहा है कि स्टाइक में औं पारमा रीना से महर महिमा उसकी पत्ना हेने की बात कड़ी गई है। मैं संबंध है है जो भंज दिये प्रति है।" हमारिक करा पानिएक कि इसका न कराने। ्रमुक्षक ब ८०० है जो हो हो है है है है जो इस प्रमुख क्षी । यह बी बेहेर स्वादी है इसकी रूस करनी यादि ।

The question was proposed.

THE VICE-CHAIRMAN A. C. KLUKAHNI). The question is:

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the lines 13-14, for the words time year the words one month! he attherinati.

the in this 14, for the words two thousand the words tone hundred be indutitated!

The motion may regulated.

THE VICE-CITATINAN (SHITE) A G KULKARNI): The question is

They Claves ? speed part of the Billi".

The motion was udopted.

Clour 7 was added to the Bid.

VICE-CHAUMAN (EIIRI) A. C. KULKARNI): Now, we keep to Magic a They be used anomalous of Mir da Till । १९५५ के विस्था के स्थाप 74 உத்ரு திருக்கு இரு வ twee

क्यों किये बाल भी के प्रतितः अन्ये भी। वद्री बात है । क्रियन न पोसी यर क≕ कार कीन्छ हो हुन्दी हान्ह्रका रेख कर बेर्की बॉरक्ट क्षे महत्त्वार में ली जिल्लास करता. माहरी है । पार माह साह साहरी नहर प बना बहा हो की उसकी मेरिक बंदि किया। आ पान्ता है और बह भी वित्र कारन्त्र में । सक्ताना साहध ना साई है याप पण सक्ते है विकित उसकी की वर्षी विक्ति में विद्यान क्रिया जा गरुता है। मैं संपन्नता है कि इस

प्रकार के कान्यों से जनतंत्र का खात्मा हो। भारता । प्रशीक मेरा स्वेतान है कि इन क्लाज की डोकीट गर हिंदा भाग हिंदा किया आहर रहेम कराज के मुक्ताब्द होने कियो की औ किसी पंतर में। धिता वाग्म्ट के गिटहवार मिनंत मा संस्कृत है। यह ब्रिपक्कि ब्रिह्मिन भादी है । इस मानव की फ़्रांपन हटा हैता माहिषे ।

the vice-chairman (SAN) A G KUUKARNUI II M A nusa: ive amendment. The question is:

भागिका Claude 8 अंत्राच्ये होता है। प्राप्त DIT.

974 m- 144 this deligated.

Clause & iong adoud to the Mills:

Cineste 2 to 11 were addy to the

Clause fürfte Bortzing beweitig aus the Tible War min has the Bill.

SHED YOGENDAY MAKWANA Sir libeg to move

"That the Bill he present"

The mirrhon was put and the matter was adopted.

THE VICE-CHARRAN (STRI A. G. KULKARHI) | I aliah now, put firming moved by Sire

THE PURPOSE OF THE

Limita baselistics of engineerings. (%) of cretion T of the Essential Street Man entitle (Naturi) Ordinaries, musi 1844, d at 1980), the flower again roughly like that of Covernment of A. ou Political (A) Department march allen: No ell's 3540077. = t plin 7th April 1910 Securius the marches in conmedica with the production, supply and distribution of water no biretrickly including the sames ander the Amam State Electricity Board constituted under the Blackricity (Supply) Act, 1949, 10 be exented services for the purposes of the said. Ordinance."

The motion was adapted,